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With regard to the speech of Shri Innail, there is nothing new in what he has stated. He mantioned whatover he wansed to say during the general discussion. Therefore, there is nothing more to say with regard to his speech.

I have no doubt in my mind that in course of time Shri Ismail and Shri Dinen Bhatracharyya would realise that the provisions of this Bill are meant for the welfare of the trade union workers and that these provisions have worked very well.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

13.46 hrs.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF PAYMENT OF BONUS (AMENDMENT) ORDINANCE

AND

PAYMENT OF BONUS (AMEND-MENT) BILL

MR. DEPUTY-SPEAKER : We now take up the Statutory Resolution by Shri Indrajit Gupta, seeking to disapprove the Payment of Bonus (Amerciment) Ordinance, 1975, and also the motion by Shri Raghunatha Reddy to consider the Bill further to amend the Payment of Benus Act.

SHRI S. M. BANERJEE (Kanpur): We are extremely happy that the father of the 8.33 per cent formula, Shri Khadallar, is present here. I hope he will take part in the deliberations.

SHRI INDRAJIT GUPTA : I move ;

"This House disapproves of the payment of Bonus (Amendment) Ordinance, 1975 (Ordinance No. 11 of 1975) promulgated by the President on the 25th September, 1975."

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Exactly three months almost to the day after the promulgation of the emergency, the mins which the working class of this, country had achieved in the field of bonns not suddenly but over a period of 25 years are sought to be demolished. It took a long period, a quarter of a century, to evolve this concept of bonus. I do not propose to go into that history because I have neither the time, nor Members will be particularly interested in it. It took a quarter of a century of arguments, of discussion, of persuation of awards by tribunals and High Courts, of struggle by the working class to arrive at a certain position. But, precisely three months after the imposition of emergency all these gains of a quarter of a century were sought to be demolished at one strcke of President Ahmed's pen.

I call this a coup d'etat against the working class. The emergency of the 26th June was promulgated perhaps in order to forestall a possible coup detat by certain rightists and reactionary forces, who were out to destabilise this country. But what happened on the 25th of September was a coup d'etat against the organised working class of this country. I am speaking with a sense of bitterness, and I hope you will pardon me, Sir. I think that no better help could have been given, although unwittingly it bc, by the Government of this country to precisely those rightist and reactionary forces, who so far had failed completely to mobilise the support of the working class of this country behind their designs.

This is one of the outstanding facts of the political developments of the last two years, that when the movement led by Mr. Jaya Prakash Narain was at its height and desperate attempts were made by him and his allies to bring the working class out in support of that total revelution over the country as a whole the working class refused to respind. When the call for a three day Bihar bandh was given by Mr. Jaya Prakash Narain,-and he ma

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special appeal to the workers on the railways, the working class of Jarashedpur, of Ranchi, of the coalmines---not a single worker anywhere was willing to come out and support that move. This has to be remembered.

The international experience of the fight and struggle against Fascism, which I hope at least this Minister is well aware of because he is a well-read person I know, is precisely that it is the organised working class which is the staunchest fighter against Fascism, the staunchest defender of democracy, and it is precisely the organised working class which is the first victim of Fascism in those countries where Fascism triumphs. This has to be remembered.

But what happened here ? Three months after the emergency was proclaimed, a sudden attack was made on this working class itself. A bonus for the workers was replaced by a bonus given to the right reactionary forces. This is some hing they had never expected, something which gives them a handle, an instrument, a weapon to go and spread uisaffection and ciscontent among the workers and try to win over a section of them. If this is not a bonus, what is it ? This is a bonus given to the enemies of the country.

This Governmert is very fond of talking always about the 1974 railway workers' case, the railway strike. In any workers are irrelevant to the question of bonus, they have never had anything to do with bonus, nor were they withm the scope of bonus. But they do not recollect what the working class has done by way of hard work and by way of patriotic duty. Or do they ? The Prime Minister I find here and there no doubt does it. The other day in some meeting of the INTUC she paid a tribute to the fact that the workers had stood solidly in the interests of the country whenever there was an hour of crisis. But sometimes it

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seems to me that these tributes still; of ' hypothiay. This is not the reward that, the working class should get for the service it has rendered and is continuing to reneer.

Throughout the capitalist world you will find, if you study the developments going on now in the USA or Britain or any of the other countries like Japan, France and Italy, it is the common cry of all capitalists in these counties that for the sake of fighting inflation and high prices, the workers' wages must be in some way frozen or curbed or restricted, their benefits should be cut down, their bonus should be slashed. This is nothing new. This is the international slogan of monopoly capital.

And who are these monopoly capitalists ? They all belong to the same tribe. It does not matter in which country they are. Syme are stronger than others, some are weaker, that is a fact but basically they all belong to the same tribe, the same blood flows in their veins. These monopoly capitalists are the greatest robbers of national wealth, there is no doubt. There is plenty of evidence coming out every day in our own country to prove it.

Our Industries Minister, Shri T.A. Pal, of all people, has been compelled in recent weeks to make several public statements and speeches where he has openly accused monopoly capitalists of sabotaging production in this country. He has said point blank that it is these people who go on howing for concessions from Governments, but the more concessions they are given, the more miserable performance they put up because they are interested in production.

In order to maintain a high rate of profit, they are deliberately keeping production down; they are keeping their installed capacity un utilized to the extent of 50 p:r cent, as Mr. Pai has said. These are people who wanted this bonus to be removed. Politically, they are the strongest supporters of

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right reaction size. They are all looking like idowes after the contrgency. But we know what role they have played just before the emergency.they and the news. papers owned by them.

We do not want that our working class should be sacrificed at the altar of the prople who are fundamentally the enemies of this country. I must make a passing reference to the fact that a grave apprehension has arisen in my mind that thes groups of big monopoly capitalists, big businessmen, who can hardly be defended today by anybody in this country, are now being permitted, perhaps even encouraged, to enter into negotiations which are continuing since yesterday here in Delhi with the representatives of their counter-parts in the United States. This Indo-US Business Council, as it is called, is meeting here since yesterday. These private monopoly capitalists led by Harish Mahindra are sitting across a table there with the big shots of the American industry, and the subject matter of discussion is how to strengthen their co-operation and collaboration. You must have noticed today the kind of remarks, I should say really arrogant and insolent remarks that were made at the opening session of this Council by the leader of the United States Delegation Mr. Orville Freeman. This travelling salesman of the multi-national corporations has the gamption to come here and sitting in the Capital of our country, he is ridiculing all sentiments of national sovereignty and national dignity. He said that the charges made against the multinational corporations were wrapped in the emotionalism of nationl sovereignty. He said that the movement towards world economy triggered by multi-national corporations seems to be the best hope for the future, as though the Prime Minister herself does not know-- she has mentioned it several times-that these multinational corporations are one of the main conduit pipes through which the Central Intelligence Agency and other subversive

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ag incles are pinetrating into so many countries. Bat here Mr. Freeman is talking about-I quote : --

> "The restrictions at national boundaries on the movement of resources and capital must be eliminated. The only way to a safe and praceful world is an open world, with free investment, free trade and free movement of piople and ideas and resources."

Of course, if a country like India removes all restrictions on national boundaries it will suit Mr. Freeman and his friends and these gant multi-national corporations. I am apprehensive that even these things are permitted to continue, apart from the fact that it shows the most deplorable lack of vigilance, I should say in this hour of emergency. But if these things are allowed to continue, then I can visualise many mare attacks coming on the rights of the working class. This is the first thing that these people will demand as the price for their co-operation here, collaboration here that the working-class must be curbed. No multinational corporation functioning in this country wants to pay a minimum bonus, a guaranteed bonus, any more than Mr. Harish Mahindra or Mr. Tata or Mr. B rla wants to pay. But these are powerful forces controlling mterntional capital now demanding "Give up your bogus emotional ideas of national sovereignty, open your national birriers, give us the free entry into your country." This is the dicussion going on here in Delhi under our very nose. Therefore, I want to give a slight warning that these things should not be seen as something which is totally irrelevant to what we are discussing here. Borus may be one particular instance. But behind the taking away of the rights of the working class, there is this treme idous pressure of monopoly capital, both domestic and foreign. I want the Government that if they show the slighest weakness in this direction-Emergency

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will not last for ever; at least I do not think so—the working class will find its own way and its own norms, methods and forms to register its protest. Today, they may not be in a position to do it. But I can tell you how bitter the working class is.

Let the Labour Minister go down and talk to some ordinary workers in any part of the country. Let him find out what this Ordinance has done to them, how they are reacting, how they are feeling, how they speak about the Government and how they speak about Emergency. Is this an achievement that you wanted to bring about ? If the country is threatened again and menaced by external forces, who is going to save you? Mr. Tata and Mr. Birla ? Are you depending on them to save the country or do you depend on the working class of this country who have already stood up with you in the hour of crisis ? And this is what you do to them. Unnecessarily, you are provoking them unnecessarily, you are making them hostile. Do you expect us to support a thing like this? We cannot support it. Apart from the issue of bonus, it is politically a completely wrong stop being taken. They must understard that.

I forgot to mention one thing. These antics of Mr. Orville Freeman come in the background of a warning which you must have heard and which was given by Mr. Kissinger'to all the countries of the third world saying, "If you want our help or aid, don't think it is going to be unconditional. It all depends on what kind of attitude you take to the United States, whether you are prepared to cooperate with us, play ball with us. If you do not do that, we cannot help you." In this backgrourd comes Mr. Orville Freeman suggesting, no national boundaries, no national sovereignty; give up all this emotional talk; open your doors wide open for the entry of multi-national corporations. What is this going on? It is an open, not con-

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cealed, attack by imperailism, by the most powerful imperialist forces in the world today. I am not going to allow the working class to be sacrificed, first and foremost, at the alter of this monster.

Now, let me curb myself for a moment. This concept of bonus, firstly, as a prefit. sharing device; later on, as a deferred. wage and, again, later on, as a guaranteed. minimum irrespective of profit or loss, as. I said, was evolved over a long period of 25 years. Are we trying to demolish it by one stroke of the pen? The way in which it is being demolished is also thoroughly reprgnant and obroxious. It is. something unprecedented. On no major labour policy question ever in this courting has a step like this been taken without having at least some round-table discussion, some consultation with the people who are affected. Here, the central trade union organisations were never consulted. No discussion was held with them. This. national apex body which was set up after Emergency was never consulted, never told about it. Even the INTUC one of whose central leaders is sitting here, Mr. Stephen, and which is the trade union organisation of the mling party was never told about it. Is this a manner of going these thirgs? Is this the way of persuading the working class to accept anything or to enlist any support? The whole thing is obnoxious and reprgrant to the worst degree. That is why I called it a. coup d'etat. It is done behind the workers' backs, behind the backs of the trade union organisations in a conspiratorial way. It is not simply a questionas some people seem to think, judging from. their comments-of reducing the minimum bonus from 8.33% to 4% this year. Even this 4% is applicable only to this year : from next year there will be no minimum bonus at all-neither 8.33% nor 4% nor even .4%; it is applicable only to this year and from next year this whole concept of minimum guaranteed bonus is wiped out and no bonus whatsocyci will

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be payable unless, in the worlds of the law Some "allocable surplus" is there. Let me tell you, from bitter experience, that the allocable surplus will never be found. In 95% cases of companies, with the formula which has been devised for calculating the allocable surplus, that allocable surplus never emerges. From the balance-sheets of the companies we have found that, for the last so many years, no allocable surplus ever comes out. However large profits a company may get, your formula is such, the development rebate and this and that is calculated in such a way that no surplus emerges as the share of the workers. And this is precisely the reason. Everybody knows, though they may not admit it publicly that the balance-sheets of the companies are fraudulent, in spite of being audited. We all know what is auditing in this country. It is precisely because of that and it is precisely because the Government also knows that under this formula in a majority of cases no allocable surplus will be found that, in the Payment of Bonus Act they provided for a minimum guaranteed bonus irrespective of profit or loss. Secondly, they have provided in the Act that if the employers and employees, in any case, come to a mutual collective agreement voluntarily for a higher quantum of bonus than is payable under the formula, they have a right to make such an agreement. We did not draft this Bill; it was made by the Government. Why did they do it? Why did they provide these two things? Whether the minimum guaranteed bonus is 4% or 8.33% is not relevant now. The author of this 8.33% is sitting here and it was first called the Khadilkar formula. I know many people are argry with him but, anyway, we respect him for that. And let me remined you that this 8.33% agreement or rather a sort of understanding that it would be 8.33% was signed by Shri Naval Tata, Shri Devarajulu, a big industrial magnate of South India, Shri G. Ramanujam of the INTUC and Shri Tidke, the Labour Minister of Maharashtra. Shri R. K. Khadilkar's announ-

cement to the press regarding the en hancement of bonus from 4% to 8.33% was made as an announcement from the Prime Minister. Who is to blame ? Why did they do it? It was done precisely because all of them, including Naval Tata and Devarajulu know in their heart of hearts that the audited balance-sheets of these companies do not represent the true position. There are concealed profits; there is concealed income; there is evasion of taxes; there is diversion of funds-and these things can never be caught from the audited balance-sheets. And because they knew that and because they knew "that, the formula under the Act will not produce allocable surplus, to salve their guilty conscience they agreed to this thing and said' 'all right', let them have a minimum bonus every year, profit or no profit ; and, secondly, in a particular concern which may have a higher profit and a larger capacity to pay, if the employer is willing to come to an agreement with the employees, let them have the right to come to such an agreement. This way they wanted to get over this difficulty. If anybody wants to argue with me that the balance-sheets cannot be questioned and all that please go into the Public Accounts Committee's latest report about the Grindleys Bank. It was presented to the Lok Sabha on 22nd January by its Chairman, Shri H. J. Mukerjer, the 192nd Report. Read that PAC Report and see how an eminent foreign hark like the Grindlays Bank coxks its accounts and cocks its accounts in such a way that its real extent of profits and its reserves are never disclosd. The PAC has some stringent things to say about this from this point of view that, as a result of this cocking, Government has lost a huge amount in taxes which it should have got. But foreign banks like Grindlays, under the new Ordinance, have been specifically excluded from the scope of paying bonus under this Act. All banks. the whole banking industry have been excluded. An industry which makes the highest profits is protected in the sense that

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it does not have to disclose its secret reserves and secret profits. All the banks have been excluded. I am not talking in the air when I say that there was powerful pressure from certain forces, and the Government unfortunately, has given way.

May I just mention, in passing, that the net profits of the foreign banks operating in this courary, which have now been excluded completely from the scope of this Payment of Bonus Act, in 1970, was Rs. 2.63 crores and in 1974 it was Rs. 6.30 crores. Their deposits, in the same period, went up from Rs. 491 crores to Rs. 768 crores. The source of these figures is a journal called *Socialist India* which I think many people in the ruling party are aware of. I hope, they read it also sometimes. But this class of establishments is completely exempted now from the Payment of Bonus Act.

Then, certain arguments are brought. When I ask them as to why did Government do this in the years past, one reply we are given sometimes is, 'Oh! It was a mistake; we made a mistake; now we realise that we made a mistake'. Even the Prime Minister told us, 'We made a mistake'. What is that mistake? Please spell it out for me. This is not a new thing. I was wrong in describing Mr. Khadilkar as the father of this. He was certainly not the father, because this concept of minimum bonus, irrespective of profit or loss was born long long ago, more than 20 years ago, and if any body was its father originally, let me say this that it was the Textile Labour Association of Ahmedabad. It is not a very revolui onary or red-coloured organisation, I think. The Textile Labour Association, also known in trade union circles as the Mazdoor Mahajan Sangh, founded by Mahatma Gandhi himself, has been flourishing under such leaders as Shri Guizarilal Nanda, Shri Khandubhai Desai and so on. It is a Union which was born

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on the basis of class collaboration, which taight the workers that class struggle was wrong, the family consisted of employers and employees, they constituted one happy family. No strike ever takes place there. It is a thorcughly respectable, praceful, law-abiding and peace-abiding Union. It was this Textile Labour Association of Ahmedabad that, 20 years ago, entered into a five-year bonus pact with the millowners of Ahmedabad, and that went on for ten years eventually. This is a representation made by that organisation to the Gevernment of India—I am net saying senething out of my own mud :

"The quantum of bonus under this Pact varied from minimum 4.8 per cent to maximum 25 per cent of the wages earned by the employee. Even the employers of the concerns which might have made losses have to pay at least a minimum of 4.8 per cent bonus."

This was the agreement entered into by the Ahmedabad millowners with the Mazdoor Mahajan Sangh 20 years ago. The concept was there. I don't want to ge through the whole listory, how it went on developing untill we came to the Bonus Commission appointed by this Government. That Bonus Commission was unanimous in its recommendation that a minimum bonus of four per cent should be paid irrespective of prefit or loss. Did that Benus Gemmission consist only of trade It had employers' repreunionists ? sentatives on it. They also signed that report. Employees were there. Independent members were there such as Dr. Ganguli, Director of the Delhi School of Economics and Shri M. Gevinda Reddy. This Ahmedabad Texule Labour Association has this to say about it :

"In view of this unanimous recommendation, it cannot be said that well known economists like Dr. Gangull had erred in giving assent to

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this recommendation and especially in agreeing to the seconsmendation of minimum bonus in case of loss. Similarly, the employers representatives have also consented to the recommendation of minimum bonus even it case of loss. Therefore, the consideration of the economists together with the employers should not be easily discarded or disregarded."

What was the mistake made? Do not tell methat after all these years, the Government is wiser then the employers themselves were. After all, the money was coming out of the employers' pocket. They signed this report; they agreed to this concept. What is the mistake that has been made, I do not know.

This Bonus Review Committee was set up again. I want to ask the Labour Minister, where is the report of the Cammittee? Why has it not seen the light of the day and why has it not been placed before this Parliament? That Bonus Review Committee's report was submitted to Government long ago. May be that it is not a unanimous report; there are different views and the Parliament of India is not entitled to have it laid on the Table of the House, We want to know, what the Members of this Bonus Review Committee had to say about the concept of minimum bonus. I can say that they differed on many points, but on this idea of the concept of a minimum guaranteed bonus, irrespective of profit and loss, the Bonus Review Committee also upholds that concept and perhaps that is why, the Government has not produced it uptodate, because this ordinance seeks to do away with the very foundation of that concept. Is that the way we are to be treated ? Working class is not a herd of cattle, I can tell you, that you do whatever you like to them and then expect them to go on increasing production, while the employers will be satisfied with saving this muney of bonus and go on sabotaging production. A wonderful way of saving the country, I must say.

Then the second argument given is that it is necessary as an anti-inflationary measure; this bonus money going into the pocket of the workers is playing havoc with prices and all the rest. What is the use of arguing these things; these are so obvious to anybody. The Finance Minister came forward with a statement at that time and said that 250 crores of rupces roughly is the amount which is disbursed as bonus payments every year. I do not accept this figure for a minute ; that is a different matter. My own information is that the figure is somewhere near Rs. 80-90 crcres, not more than that. However, Shri Subramaniam said that it was Rs. 250 crores. This year, half of that may be saved because four percent had to be paid this year. From next year, it would not be paid. That is a different matter. If half of Rs. 250 c.ores, accepting his figure as correct, which I do Let accept, that is Rs. 125 crores will go to the workers, Rs. 125 crores will remain in the pocket of the employers and inflation will be countered. I have never heard a more bogus argument than this in my life. Thousands of crores of supers are being lost by evasion of income-tax, by operation of black money. by all kinds of speculation, e.c. and subsidising of the private sector is going on by making public sector units to work at a loss by pricing their products below cost of production order to help the private sector. All this is going on and the poor worker's bonus is to be cut so that inflation can be Besides, they have now found, fought. but I do not know, whether they will admit, that by reducing the purchasing power of the working class something elso has also happened. In Bengal at least during the last Durga Puja-that is the time when the bonus is given .-- we saw what happened this year in all the shops, bazars and markets in those industrial areas. The shopkeepers were just sitting holding their heads. What about them? Are they not part of the community? There was not offtake at all; the workers had not the bonus money to buy cloth, or sweets for their

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children or anything. And the whole problem then arose and now stocks are lying unsold. Stocks have accumulated and if you go on like this, cutting your nose to spite your face, then the opposite result will also follow. If you simply rely on reducing the purchasing capacity of the working man without increasing production, has you land yourself in another crisis 111 that is now taking place. Production is stagnant, demand for goods falls, stocks pile up and then in the name of s och piling up, again the poor workers are told, You must be laid off or retrenched or thire must be closure' or something like hat. So, I get it both ways, because my binus is cut in the name of fighting infiguing. Then when I have no money in my pocket to go to the market and buy goods, I am told that the stocks are p ing up, therefore, production cannot be muntained and therefore, 'now you must be laid off or retrenched in the interests of the country'. Wonderful, wonderfull This is nothing new. It is happening in all the big capitalist countries. Why do you follow in their footsteps? It is happening in Britain. It is happening in America. The same arguments are being repeated and unemployment is going up in Britain where there are now over 1.5 million unemployed walking in the streets.

Then comes another argument. This one is a very favourite one, if I may be allowed to say so, with the Prime Mutister. So many times she had admunished us, "Show me any other country which pays homes like this. Other countries do not pay bonus like this. Why should we pay bonus like this?" But are you prepared to make a deal with the working class that everything that happens in every other country, we should also do? I am prepared to enter into a deal. What are the countries you are talking about? Please do not talk about the socialist countries "for the time being, because our system is

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different and everything is different. We are not thate as yet. This the other capitalist countries based on the private sector. Is it not a fact that in other countries of the West every year there is a negotiated increase in wages, an annual wage increase ? Do we have it in this country? Please introduce it here. I will give up my demand for bonus. Does any other country have a thing like Dearness Allowance which we have? Tell me. Since the Second World War, a second category called 'Dearness Allowance' has been added on to the basic wages and kept separate. It is not merged with the basic wage. It is kept as a separate entity so that " it can be made to fluctuate. Sometimes. when the cost of living index figures go up, then the DA goes up and when the cost of living comes down, the DA will come down. It is kept as a separate fluctuating entity. In which other country is there such a concept as 'Dearness Allowance' ? There, the wage is taken as a whole. It is one integrated amount and that amount is increased every year through collective bargaining. It is never done in this country, I do not think our country can afford to pay the kind of high wages which are paid in the capitalist countries. Naturally, therfore, there was a concept of deferred wage just because of these facts and that was the ground on which bonus was given by sc many awards, so many agreements at d so mary High Court Judgments.

These arguments really have no value whatsoever. Then I would like to know. I am concluding. Why do you deprive employers and employees in any particular concern from coming to a mutual agreement on a higher quantum? Will you please explain this? No employer gives more than what is necessary unless be had the monty to pay. They are not fools. So many companies, big companies which have plenty of resources have collective agreements with their employees—some 3 year agreements, some 5 year agreements for 15% or 20% bonus. Why? Because gbey arc able to pay not for any other reason and this was permitted under the Act...(Interruptions) You do not want more money but you want it in the hands of employers?

SHRI VASANT SATHE (Akola): There is no inflation there.

SHRI INDRAJIT GUPTA : Nobody has explained to us yet that the money which will be saved from the pockets of the workers will not remain in the pockets of the employers. How will the Government ensure that that money will be spent for productive purposes? Is there any machinery, is there any mechanism, any procedure in this country? You cannot think of it! It is transfer of the money from the pocket of the workers to the pocket of the employers. I know and Mr. Raghunatha Reddy knows that many of the employers in this country who have the resources to pay are thoroughly unhappy over the deletion of this clause because they have this much commonsense to understand that if their workers are happy and kept contended, then their production and business will flourish. From a commonsense point of view they were perfectly willing to continue to enter into agreement. But now they told the workers what are we to do, you go and ask Indira Gandhi, she has tied our hands, we cannot do anything now.

I can tell you, even in the public sector, a concern like the Shipping Corporation of India which this year has shown a record profit in its balance sheet and which for the last three years by an agreement has been paying its employees 20%, that is the maximum allowed under this Ordinance is expected to pay 4% this year whereas its profit has gone upto nearly Rs. 4 crores. I know the Chairman of the Corporation. I hope, he will not get into trouble because I am saying this that he is unhappy about it. He says, "How can I face the employees? On the one hand I have shown record profits, on the other hand I am not allowed to pay them bonus. This has come down to 4%. This will spoil industrial relations in this concern." But the Finance Ministry is there like the all powerful Shivam—"nothing doing". What kind of policy is this?

I have already spoken about the banks.

In the Hindustan Machines Tools Ltd., the same kind of thing is taking place. These are important public sector undertakings. Only those who are in a position to pay would pay, the others would not pay. Now it is said, do not worry, the bonus will be linked not with prefits but with production. May I ask in an industry with which I am familiar, that is why I am quoting it, big industry-the Jute Industry in West Bengal, what will happen to the workers? They cannot get any bonus on the basis of profits because these employers never show any profits. It is wonderful. It is a magic with which they work. They never make profits if you look to the balance sheet. Where is the black money of the jute mill-owners going, nobody knows? The workers cannot get bonus on the basis of profits. They cannot also get bonus on the basis of production, because the whole industrial policy is to keep production down. They wanted to curtail production by 15%, the other day, which Government did not allow them to do. If I am a jute worker, I will not get bonus now either on profit or on production. A guaranteed minimum was assured to them under the previous Act, but now you are just throwing them to the wolves. All this will bring about unhappy consequence one day. I do not want to sound a warning. It is difficult for us to go to them. I am not trying to explain your action at all; so, do not worry about it. But it is difficult to answer this question which they ask us-you told us this emergency was in / order to save the country from reactionary forces, but we find it is being used against us. What is the reply to it? I cannot give any reply. Strangely enough, on the other hand there is no restriction whatsoever on the issue of bonus shares by the companies ! At least make a pretence of some kind of handed justice-the same period even

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[Shri Indrajit Gupta]

when the workers' bonus was cut after the emergency, the Government went on giving one concession after another to these big concerns. In July, 1975 they issued an Order, whereby they said, "Total amount of bonus shares issued by a Company can be equal to the total amount of its paid-up capital." Whatever is its total paid up capital, the amount equal to that can be issued as a bonus share. Again in November, 1975 another Directive was issued saying that between two successive issues of bonus shares by a company the time leg which was previously 40 months has now been reduced to 24 months. Within 24 months they can issue bonus shares twice and upto the value of their total paid up capital. Why should we be blamed when we accuse this Government of making one sided concession to private business? As the Minister knows very well, these are the people who have defaulted on the workers provident fund to the tune of Rs. 28 crores. In very polite language, I have to say, defaulted, otherwise, they have actually stolen this money. Instead of putting it in the workers' provident fund according to the law they have actually stolen it and not a single one is put in prison for that. This is your wonderful emergnency. And yet, Sir, the Reserve Bank Survey's latest figure shows that in regard to the total value added by manufacture as a whole the share of the workers has been going down prcportionately. This is known to the Minister. The Reserve Bank has made this survey and said this. Regarding value added on manufacture, the proportion are share of workers' wages and earnings has been doing down in actual terms and deliberately false and misleadir greports are being put out in the country in order to alienate public opinion against the workers. When it comes to production, please remember, it is the working class on whom production depends. The hon. Minister should be grateful to them, for keeping the production and transport system going in the way they have done these things. He

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should be grateful that they stood foursquare against JP Narayan's movement. But you forget everything ! You are shielding these privatesector tycoons whom even your Industries Minister castigated the other day openly. You are working the emergency up side down, on its head, in this way. That is why you are alienating the working classand you are prepared to hand them over to the Jan Sangh and all these gentlemen. Your Bonus Ordinance and the present Bill. are clear expressions of class policy, naked class policy, in favour of the capitalists, the big monopelist. I will conclude by quoting what the General Secretary of the All India Trade Union Congress Comrade S.A. Dange has said. What is this Ordinance? It is, I quote :

"A blow against democracy, a gift to monopoly capital and a bonus to right reaction."

With these words I conclude and I commend my Resolution of Disapproval to the House for its acceptance.

MR. DEPUTY-SPEAKER :

Resolution moved :

"This House disapproves of the Payment of Bonus (Amendment) Ordinance, 1975 (Ordinance No. 11 of 1975) promulgated by the President on the 25th September, 1975."

The Hon. Minister.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY) : I beg to move :

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Raiya Sabha, be taken into consideration."

While moving this Bill I wish to submit that Istronglyoppose the Resolution moved by Mr. Indrajit Gupta. I have no doubt in my mind that if you listen to me you will come to the conclusion that this Bill has been moved with sincerity of purpose and

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with the complete understanding of the economic causes and various developments in the country and the necessity to follow up the particular economic policy of which this besus Bill is only a small part.

Sir, the Payment of Bonus (Amendment) Bill, 1976 which seeks to repeal and replace the Payment of Bonus (Amendment) Ordinance, 1975, and which is now before this House has been passed by the Rajya Sabha. In the Bill as introduced in the Rajya Sabha, there was a prevision, as in the Ordinance issued on the 25th September, 1975, that where any employer had already paid to his employees in respect of the accounting year commencing on any day in the year 1974 a minimum bonus in excess of 4 per cent notwithstanding that such employer did not have the required allocable surplus, then such employer shall deduct the excess amount of bonus from the bonus pavable in respect of the three immediately succeeding accountting years. In order to avoid hardships to workers an amendment moved in the Rajya Sabha for deletion of the above provisions was accepted by Government and it is no longer there in the Bill now before this honourable House. In other respects, the Bill closely follows the Ordinance with slight modification of circificatory nature to clearly state the intention behind the provisions of the Bill s) that there is no room for any wrong understanding.

The Payment of Bonus (Amendment) Ordinance, to which I have referred was promulgated on the 25th September 1975 and certain changes were made in the provisions of the principal Act. These changes are wellknown to the honourable Members. However, with your kind leave, I would like to take a few minutes to explain some of the charges so that the matters are placed in their proper context and perspective.

Workers' right to a share in the profits of the concern they serve in, is an unassaila-2334 L3-4 ble right. Production and productivity incentives are equally well'recognised principles and are related directly to the effective participation of workers in the production processes and contribution made by them to production and productivity. Kheping in view these principles as guidelines, the bonus, in the Bonus Ordinance as well as in the proposed Bill before the House, is sought to be related to profit or alternatively to production and productivity.

It may be recalled that the Bonus Commission of 1964, discussed in its Report the concept of bonus in India. The Commission was of the view that :

"It is difficult to define concept of bonus in rigid terms, but it is possible to urge that once profit exceeded a certain base, labour should legitimately have a share in them. In other words, we think it propen to construe the concept of bonus as sharing by the workers in the prosperity of the concerns in which they are employed. This has also the advantage that in the case of low paid workers such sharing in prosperity augments their earnings and so helps to bridge the gap between the actual wage and the needbased wage".

This statement is sufficient to emphasise the profit-sharing character of bonus. The concept was not embodied in the Payment of Bonus Act, 1965; it was left to be gathered from its provisions. In the course of arguments in their case for fixation of car prices, the manufacturers urged that the minimum bonus should be reckoned as an element of cost since it was payable statutorily even in case of loss. The Supreme Court did not accept this contention as would be evident from the judgement in the case of Premier Automobiles Ltd. and another vs. the Union of India. According to the judgement :

"Section 10 of the Bonus Act at first sight may appear to be a provision

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[Shri Reghunatha Roddy]

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for granting additional wase to employees but that section is an integral part of a scheme for payment of bonus at rates which do not widely fluctuate from year to year. This Act has thus provided that benus in a given year shall not exceed one-fifth and shall not be less than 1/25th of the total earning of an employee. It has been ensured that the excess share shall be carried forward to the next year and that the amount paid by way of minimum bonus not absorbed by the available profits shall be carried to the next year and shall be set off against the profits of the succeeding year. The object of the Bonus Act is to make an equitable distribution of the surplus profits of the establishment with a view to maintain peace and harmony between the three agencies (capital, management and labour which contribute to the earning of profits. The Commission came to the correct conclusion that the bonus is connected with profits and it cannot be included in the ex-works cost."

This principle laid down by the Supreme Court would clearly show that the Commission came to the correct conclusion that the banus is connected with the profits.

The Supreme Court accepted this proposition that bonus is connected with profits and it has nothing to do with the loss that a concern makes. In other words, conversely unless a concern makes a profit, the theory of bonus does not arise at all. In other words, the foundation for the concept of bonus is the profit sine que non and not otherwise. Unless this principle is properly appreciated, I am "afraid we may lose our perspective and enter into a different realm of argument

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and thinking in this respect. In spite of the decision of the Supremo Court, certain quarters continue to segate, berus as a kind of deferred wage. It has now been clarified that benus is a payment linked either to profit of a concern or alternatively to the contribution by the workers to production productivity.

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As hon. members are well aware, while schemes of profit-sharing of a varying nature are in vogue in various countries of the world, the basic postulate of such schemes is that there must be profit to be shared. We are not aware of any country, whether following the capitalist path or a socialist economic order where concerns not making profit are required by law to give a profit-sharing bonus to their workers.

SHRI INDERIIT GUPTA : Why did you do it? Wby did you make that law ? A SHRI RAGHUNATH REDDY: The basic foundation on which the doctrine of borus rests is profit. Out of this, the principle of profit-sharing is derived. In the absence of a profit, the concept of profit-sharing loses its validity. Even in India, till the cnactment of the Payment of Bonus Act of 1965, the bonus formula which hao emerged as a result of decisions of industrial tribunals and the Supreme Court stipulated that if there was no surplus there was no question of paying borns either. Thus the two basic socio-conomic principles that govern the concept of bonus are, firstly, prefit-sharing and, secondly, production and productivity.

The formula for computation of borus based on profits is provided in the Act itself. According to the americment pie-, posed to see. 10 of the principal Act even if a small allocable surplus is available, the amount being even as little as a paisa, the employer shall be bound to pay to every employee a minimum bonds equal to 4 per cent of the salary, or wage, This is a very salutary principle that has been

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included in the present legislation so that on the basis of the roll-on-principle, even if a company has made one naya paisa as profit, in such an year the company is bound to pay 4 per cent minimum....

SHRI N. SREEKANTAN NAIR (Quilon) Is it profit or allocable surplus ?

SHRI RAGHUNATHA REDDY : I am coming to that. When we say 4 per cent minimum basis even in case one naya puisa is declared as surplus it is based on a very sound principle that in one year the company may make a profit and in another it may make a loss, but we take into account a four year period so that the profit and loss can be balanced and in such a balanced situation, even if a company makes even one naya puisa surplus, the workers are bound to get 4 per cent minimum bonus. This is a principle which cannot be assailed on any principle of economic theory.

SHRI DINEN BHATTACHARYA (Serampore) How will you divide one naya paisa?

SHRI RAGHUNATH REDDY: The supplus for this purpose has to be calculated taking into account set-on or set-off, as the case may be, on a roll-on-basis. This has been illustrated in the Third Schedule. The alternative to profit sharing is bonus linked to production and productivity. This principle also cannot be assailed on any ground.

In order to keep parity by way of maximum amount of bonus linked to profitsharing or production or productivity, the ceiling of 20 per cent has been made applicible in both the cases. Beyond these two well-recognised socio-economic basic principles, there can hardly be any other rational basis in spite of all our intellectual exercises in regard to this matter.

Hence sec. 34 of the principlal Act is proposed to be amonded giving over-riding effect to the provisions of the Act. One might ask, as Shri Indrajit Gupta did, why sec. 34(3) which was in the parent Act, had been taken away. I would like to submit that when a company makes a profit, it is a profit that belongs to the community as such, not merely to the shareholders, workers or management. The profit that a company makes is a social product and it belongs to the community and a part of it must be invested for purposes of development in industry and also in order to provide greater employment.

If this profit is made available only to those workers, there will be no surplus to be invested for the purpose of economic development and unemployment would continue unabated. Only certain sections of organised industrial workers will have the benefit and this is a negation of the principle of social transformation in this country.

I am glad to tell the House that keeping in view the interest of the weaker sections of the workers, the minimum amount of bonus is proposed to be raised to Rs. 60/in the case of employees who have not completed 15 years of age and Rs. 100 in the case of others as against Rs. 25 and Rs. 40 under the principal Act. Furthermore as regards the minimum bonus for the accounting year commencing on any day in the year 1974. an amount equal to four per cent would be payable irrespective of the fact whether there is allocable surplus or not.

Coming to the coverage of the Act, it may be recalled that prior to the amendment the Act was applicable only to factories and other establishments in which 20 or more persons were employed on any day during an accounting year. There had been a persistent demand for a wider coverage to bring in the smaller establishments, The hon. Members would be glad to know that the Bill provides that the appropirate Government may by notification in the Gazette bring within the pro-

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visions of the original Act establish muntis employing to to 19 persons also. This would enable a very large number of workers, till new excluded, to get the berefit of this isw.

I do not want to reply to the debate that had been raised by my good frierd Shri Indrajit Gupta who did it so ably; still I should tike to refer to his arguments about the purchasing power of the people and the stagnation in relation to market conditions. Suppose that only certain classes of people or a group of people in this country have the benefits of prefitsharing their income would go up. Even then, because of the wrong distribution of income in this courtry, quite a large section of the people are deprived of the purchasing power. The recessionery conditions, if you want to call it lake that or the conditions of stagnation or market crisis would continue because of complete lack of putchasu g rewer of vast masses of people. This aspect also will have to be kept in mind when we deal with this question.

Hon. Member, are aware that section 32 has excluded employees of insurance companies carrying on general insurance business and employees of the Life Irsurance Corporation of Ircia ard firarcial institutions like the Reserve Bark of India and certain other corretations were also excluded. The 14 major barks of the country were however rationalised after the principal Act was passed. These was hardly any rationale for treating banks in any way different from insurance and other financial institutions. With regard to banks however the Government have decided that ex-gratia payment in licu of borus can be made; this would be determined from time to time takir g into accourt wage levels, financial circumstances, e.c. in each case payment beirg subject to to a maximum of 10 per cent. While I should not like to burden the hon. Member

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with minute details, I would be failing in my duty if I do not explain important changes proposed to be made in the computation of gross profits to safagnard the workers' interests. In the past deductions of various kinds reproteo to be made under the heading 'subsidy'. It has now been clarified by an amendment or item 6(g) in the first schedule corresponding to the second schedule in the principal Act that what is to be deducted is cash subsidy, if any given by the government of by any body corporate established by any law for the time being in firce or by any other agency through budgetary grarts, whether given directly or through any agency for specified purposes and the proceeds of which are reserved for such purposes. Unless the subsidy comes within the ambit I had mentioned no other subsidy will be alle wed for the purpose of calculating the allocable surplus, as a deduction. This is a substantial benefit that would accrue to the working calass. Previously some employees used to resort to the practice of deducting subsidy of a national type and thus bring down the quantum of allocable surplus available for distribution. It is sought to prevent such a practice.

Representations were received that some employers had debited buge amounts by way of notional liability of gratuity to the expenditure in a particular year thus wiping out the available surplus and depriving workers of their berus. I vividly recollect what my friend Shri Ramesh Bhai Verma used to raise this point in the Consultative Committee meetings and in fact he had given me one balance sheet in which this aspect had been recorted to that the gratuity that has not been actually paid on a netional basis is likely to be paid in future and that used to be deducted on the notional basis from the deductable expenditure as far as allocable surplus is concerned and in this way the workers used to be deprived of substantial portion of benefit. It has now been made clear that any amount

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debited in encreas of that actually paid will be an add-back item in the, computation of gross profits. If any gratuity is acducted as a notional basis then to the extent of deduction it would be added-back for the purpose of calculating the surplus that is available according to the scheme.

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Both these changes are expected to guard against unfair devices used to reduce the amount of surplus and consequently the bonus payable to workers. Coming back to the basic principles behind the Bill may I invite the kind attention of the Hon. Members of this House to the overriding economic circumstances-both national and internacional which compelled the Government to evolve a rational basis for bonus. As the Hon'ble Members are well aware, over the years, ours has been a shortage-ridden high cost economy in which savings and investments have been declining. With little scope for plough back of funds or generation of new resources, there has been hardly ary cope for accelerating the growth of the concinny to provide jobs to the unemployed. Our high cost structure has been weakening our computitive strength in foreign markets. Unless measures are taken now to remedy this, the prospects of future cannot be bright. In fact the working class may itself be the first victim of high cost economy. Through control of money supply, drive against conomic offences and emphasis on the essential sectors and utilisation of capacity, we have been successful in the battle against inflation. For the gains to be durable the war against inflation-potential. stagnetion and unemployment has to be carried on relentlessly and won.

The basic questions that we have to face are : how to invest more and to produce m re, how to reduce our costs and prices and how to expand economy and provide more employment. Uneconomic units Would only add to problems of unemployment rather than solving them. The changes made in the law have to be appreciated in this socio-economic context.

Now, these are the very basic propositions in the economic theory in the context of highly developed country. But we are not dealing with the situation of a developed country. There people may be suffering from affluence not knowing what to do with their profits. But here it is the question of not only resource mobilisation but, if I may use the expression, 'social investment'. I would use this expression in place of resource mobilisation because resource m bilisation cannot convey the san: mining and content as a pharse like social investment would convey and therefore I would like to use the phrase 'social investment' in place of resource mobilisation. Uneconomic units will only add to the problems of unemployment rather than solving them. The changes made in the law have to be appreciated in the socie-economic context.

I would humbly appeal, Sir, with great respect to the han. Members to appreciate varius provisions of this Bill in the cantext of vacio-economic perspective and support this Bill. With these words, Sir, I beg leave to move this motion.

Mr. DEPUTY-SPEAKER: Motion moved: "That the Bill further to amer d the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration."

SHRI C. K. CHANDRAPPAN (Teffi, cherry): I beg to move:

That the Bill further to amend the Payment of Bonus Act, 1965, be referred to a Select Committee consisting of 14 members, namely:--Shri S. M. Banerjee, Shri Dinen Bhattacharyya, Smt. Roza Vidyacthar Deshpande, Shri K. R. Ganesh, Shri Indrajit Gupta, Shri K. R. Ganesh, Shri Indrajit Gupta, Shri Krishnan Mancharan, Shri Saroj Mukherjee, Shri Vayalar Ruvi, Shri K. V. Raghunatha Reddy, Shri Vayant Sathe, Shri Shr; hi Juwlar, Shci Kirga

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vatar Shastri, Shri K. P. Unnikrishnan, and Shri C. K. Chandrappan, with instructions to report by the 1st April, 1976. (1)

SHRI DINEN BHATTACHARYYA (Serampore): I beg to move:

That the Bill further to amend the Payment of Bonus Act, 1965, be referred to a . Select Committee consisting of 14 members namely:-Shri S. M. Banerjee, Shri Tridib Chaudhuri, Shri M. C. Daga, Shri Dinesh Joarde:, Shri Hukam Chand Kachwai, Shri Madhu Limaye, Shri Prasannbhai Mehta, Shri Mohammad Ismail, Shi H. N. Mukherjee, Shri Noorul Huda, Shri Era Sezhiyan, Shri Digvijaya Narain Singh, Shri K. V. Raghunatha Reddy, and Shri Dinen Bhattacharyya, with instructions to report by the 5th April, 1976. (2)

I have heard Mr. Raghunatha Reddy who has enunciated rather a new philosophy so far as our economic development is concerned. Sir, I am rather amazed how the Labour Minister was trying to convince the House that by not paying bonus he will bring about social justice in the country.

14. 55 hrs.

[SHRI VASANT SATHE in the Chair.]

He says by that method, he will help our economy to be developed, unemployment problem to be solved and what not ! But I say that this Payment of Bonus (Amendment) Ordinance promulgated by the President was the first major act of this Government, after the proclamation of emergency, which convinced the workers of all affiliations regarding the real purpose behind the proclamation of the emergency. I am glad that our AITUC friends have at least now realised what hoax and stunt this government is playing day in and day out. They are now convinced that this government is really helping the monopolists and big capitalists by denying payment of bonus, which the workers carned by a long process of struggle

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against the employers and the policies of the government. It is rather a geed service done by the government. Otherwise, the workers would not be in a position to know the real motive behind the emergency and the real class character of this government. This is a government, of big bourgeois and big landlords. They are also trying their best again to see that the big mencpolists of the USA and other imperialist countries come here and loot this country, they have taken the first stop to open the flood getes by assuring the foreign mercrolists, "Yeur come here. We have crushed the movement so long carried by the working class for their wage increase or realisation of their just demands." This is nothing but inviting the mercpolists, both foreign and indigenous, to invest more money in the private sector. Prior to this ordinance, at least organisations like INTUC, AITUC and the pro-government wirg of FMS were happy to join hands with the government in the pex bedies at central level. But the ordinance evoked strong resenment even among the ranks of those organisations and they came out on the streets protesting against the credinance. All the trade unions, including the INTUC have opposed the ordinance. Irrespective of their political affiliations, all trade union organisations having connection with the workers are voicing their protest against this ordinance as well as this Eill. I do not know whether the INTUC members of Parliament due to the party pressure will be able to speak their views frankly in this House. If they are unable to speak their mind, I understand the difficulties. Because they expressed their opposition to the provisions of this Bill in various ways, though not as clearly as the opposition trade unions have done.

15 hrs.

Before issuing the ordinance, the Government have taken strong measures on the question of payment of benus. All the public sector undertakings were given.

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directive that they should not enter inte negotiations with the unions on the question of boards. Ali the press censoring authorities were given directive that no news relating to the bogus of workers or the campaign on the question of bonus should be given any publicity. All this was done to bring about this Ordinance. The Bill should have been called the payment of nil Bonus Bill because you have primarily rejected the basic concept of bonus advocated by all the trade unions and even the judicial authorities that bonus is the deferred wage to meet the gap between the existing low wages and the living wage. Thus, since the labour Appellete Tribunal formula in early 50s and the bonus commission Report, this principle was accepted. Now whatever gains the trade union movement achieved during the two and a half decade have been washed out by a stroke. of pen that signed the presidential Ordinance and the Government now wants to perpetuate this by introducing the Bill, and help the monopolists directly. Only this year, I can say that at least Rs. 250 crores have been saved by the employers. I do not know how Mr. Reddy has got the illusion that this 250 crores that has been saved by the monopolists, is being spent for the purpose that he has just now stated, i.e. for the good of our country. They won't do anything. All the money has been swallowed by big monopolists.

The Bonus Review Committee constituted by the Government came to the conclusion that the workers claim of higher bonus over and above 4 per cent was fully justified in view of the financial position of the companies. This conclusion was based on Reserve Bank study conducted by Dr. Sethi who pointed out after studying the balance sheets of joint stock companies for five years that the wage cost as a percentage of total cost of production has shown decline during the period of five years under study. The Bonus Review Committee in its interim Report made a clear-cat observation that even after paying 8.1/3 per cast minimum bonus the soral wage cost would be still lower than five years ago in relation to the total cost of production.

Now the Bill goes back from the earlier commitment which was accepted by the Cabinet and which came to be known as famous Khadilkar formula. After enunciating this formula, Mr. Khadilkar had to leave his labour portfolio and was given health portfolio and from there he had to go because he had advocated the cause of working class so far as the pryment of minimum bonus is concerned. So, there is nothing to be astonished at if Mr. Raghunatha Reddy now ventures to come forward and say that the Government wants to pursue the concept of minimum bonus that was there, I think he will have to vacate his post also. So, he is so much vociferous and placing and spreading a new definition of bonus. First of all, he must remember; he perhaps does not know the history of the bonus movement. Mr. Indrajit Gupts has stated that for the last 25 years-and more than that, I knowjust after the Second World War when the textile magnates amassed huge weath and made huge profits, the workers on their own raised their voice saying that they must be given bonus and a share in the profit. Thereafter, how did the judicisry treat the question of bonus. They treated it as if it was an ex-gratia payment. The workers boldly stated that they did not want anything ex-gratia. They said: "It is our right; you raise our level of wages and give a need-based minimum wage. Thereafter you can say that it is a profitsharing bonus. Unless you raise the level of our wage which is below the subsistence level in many cases, you cannot say that the bonus is something which is to be tagged on to production." So the Bonus Commission had recommended a minimum bonus of 8.33% irrespective of profit or loss, because the Commission had come

III Res. and Payment of Bonus (Amdt.) Bill FEBRUARY 3, 1976 Res. and Payment of Bonus (Amdt.) Bill II2 [Shri Dinen Bhattacharyya] public exchequer and the workers to the

to the conclusion that despite the nonavailability of a daclared surplus, the companies were in a position to pay the minimum quantum of bonus to the workers. But now this principle has been given up. This will lead to companies manufacturing fictitious balance-sheets, showing loss in the companies' accounts and doirg away with the bonus of the workers. These who have shown profits will now show losses during 1975; and can casily manage to do so. Therefore, I characterize this bill as the "Payment of Nil Bonus Bill". Sir, this Bill gives a free gift cf-I have already stated-a minimum of Rs. 250 crores, this year. Near about 2,50,000 workers are employed in the jute industry. Last year, i.e. during 1974, they got 8.33% as benus. This year they got only 4%. Thus, 4.33% has been saved-saved for whom ? Saved not even for the development of the industry, because it is now reported daily in the papers that the jute mill owners are facing a serious crisis and that they are not in a position to keep their factories running. That is the position, even after injecting a big amount. The employers have the capacity to swallow the whole amount and come forward to the Government for further concessions. The Government is so magnanimous in their case that only the other day they got the concession by the with drawal of the export duty on carpet-packing and other jute products. Now these employers are raising pleas, so that more concessions and more help can be given to them from the financial institutions that are under the direct control of the Government of India as well as of the State Governments. Sir, the concept of allocable surplus is one of the biggest faults in company accounting methods. The employers, who have acquired know-how for fabricating the balance sheets with the purpose of cheating the Government by paying less tax and

cheating the workers by paving less bonus,

have been successfully defrauding the

public exchequer and the workers to the extent of crores of rupees. Instead of fighting against the unscrupulous employers for preparing fraudulent balance-sheets, you are giving them an opportunity to deprive the workers of their rightful claim by way of bonus.

The concept of linking bonus to preduction and productivity has no relation to the concept of bonus, as it has been evolved in this country, and about which Shri Indrajit Gupta has very ably put forward his points. At the present level of productivity, the working class have get every right to claim higher bonus and increase in the wages. But the Geveniment is denying this right to the working class and allowing the employers to swell their profitability. For higher production there are incentive schemes. Productivity bonus has nothing to do with the payment of bonus based on prefit cr loss. This new concept is only another concession to the employers and an additional workload on the employees, which will add to their exploitation. We, therefore, will oppose every measure that will link bomas with productivity.

In this connection, I must efer to three or four cases which I an personally aware of as a trade unionist. As I have already mentioned, for the last ten years the workers of the Dunlop factory, a multinational company, were getting 20 per cent bonus in the month of January. This year, taking advantage of this Ordinance, the employers have taken a very peculiar stand. They say that they would not pay any bonus until their ca'culation. is complete. Nobedy knows when it will be completed. While every year they used to pay 20 per cent in the month of January, this year they are trying to avoid that payment. Shri Indrajit Gupta has referred to the Shipping Corporation. I will refer to the Scindia Steamship Company. Under the agreement, the employees engaged by this shipping company were entitled to get

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a bonus of 76 per cent. This year the management said "nothing doing; we will pay only 20 per cent". When the workers demanded more, the Secretary of the Union in Bombay was suspended. Afterwards, the police came and took him to jail. He is still in detention under MISA.

I have already mentioned that in regard to provident fund accumulations no step has been taken so far. Many companies did not pay even the minimum of 8.33per cent bonus. Yet, no penal measures were taken against the defaulting companies.

Why are you standing in the way of collective bargaining between employers and employees, whatever agreement they may come to on the payment of bonus ? You have only accepted the amendment that for 1973-74 whatever might have been paid, nothing will be deducted, but for the future, if any union is successful in making a company pay sonle more bonus, which may not be on the basis of this formula, why do you stand in the way ? Why don't you allow them to have a peaceful collective bargaining which will help production? Instead of that, you are bringing forward a measure which will unnecessarily create agitation among the workers and ultimately affect preduction.

So, my humble suggestion to you is: don't kindly sermonise, be truthful and straight forward and accept categorically that this is a retrograde step. This is a stunt that the Government is making under the leadership of Shrimati Indira Gandhi, a nice philosophy to create division between the rural peopler and the working class in the town areas. This is the tactics that you are very cleverly adopting. I would humbly request you to withdraw this Bill so that the workers may get justice as before.

श्वी रार्मासह भाई (इंदौर) : श्रीमन् मैं इन विल का हृदय से समर्थन करने के लिने खड़ा हुन्ना हूं, केवल एक पार्टी के सदस्य के नाते नहीं । जिस विद्यापीठ के ग्रन्दर मैंने श्रम संगठन का पाठ पढा है ग्रीर मेरे गरू महात्मा गांधी जी ने जो पढाया है, मैं सब छोड़ सकता हू लेकिन उस नीति को नहीं छोड़ सकता । सदन के ग्रन्दर जो बिल आया है उसका समर्थन में इसलिए कर रहा ह कि कहीं इन दिनों राजनीति में मैं भटक न जाऊं। ग्रभी हमारे साथी गप्ता जी ने बात की । मैंने ग्रहमदा-वाद मज्र महाजन में मजदूर आल्दोलन का पाठ पढ़ा, सीखा, गांधीजी के साथ, नन्दा जी के साथ काम किया, खण्डभाई, वसावडा जी के साथ काम किया, जब उनका ग्रादेश हग्रा, जहां उन्होंने भेजा वहां चला गया वोन्स का सवाल ग्राज से नहीं 1917 से चला आ रहा है। जब से यह सवाल पैदा हग्रा उसका मझे ज्ञान है, उसने में प्रजान नहीं हूं। तवसे आज के दिन तक मैं देखता रहा कि यह बोनस मजदूर इडस्ट्री के लिए कितना लाभदायक झौर नुकसान दायक है-यह बात अलग है लेकिन एक बात जरूर हैं कि बोनस का सवाल मजदूर नेनाओं वे लिए सिरदर्द रहा है। 1920 में भी यह सिरदर्द पब्लिक के सामने ग्राया था जब मिल मालिक खब मुनाफा कमाते थे दीवाली के दिनों में दो-दो रुपया मजदूरों को दे देते थे, ग्रौर मजदूर उनकी जय बोलकर ले लेते थे। शंकरलाल भाई ने जो गांधी जी के साथी थे उन्होंने जो हालत है गांधी जी से कही। गांधी जी ने कहा कि यह बहुत गलत है, यह तो मजदूर मालिकों की भीख और दया पर जी रहे हैं, ऐसा नहीं होना चाहिए। होना यह चाहिए कि वर्ष के नफा नुकसान को देखकर उसके ग्राधार पर वोनस मिलना चाहिए। नया प्राफ़िट ऐंड लास हम्रा है उसके माधार पर वोनस मांगना और देना चाहिए।

श्रीमान, यह सवाल 1920 के वोनस के बारे में पैदा हुग्रा। उस वक्त सेठ मंगलदास

115 Res.s. and Payment of Bomer (Amdt.) Bill [बी रागॉएह बाइँ]

मिल मालिक भी तैयार नहीं हुए । गांधी जी जो मजदूरों के पंच ये ने झपना एक फैसला दिया झौर जो फैसला दिया वह मेरे पास है। गांधी जी जो मजदूरों का नेतृग्व भी करते चे झौर उन के पंच थे, उन्होंने जो झपना फ़्रैसला दिया उस में उन्होंने लिखा है

"जिस जिस समय मिले भ्रच्छा मुनाफा करें ऐसे सम्य पर मुनाफे मे से मखदूरों को बोनस के तौर पर एक भ्रच्छा हिस्सा देना चाहिये । ग्रीर जैसे समय जाता जाय उस मे सुधार किथा जाना चाहिये । किन्तु उद्योग को जरा भी श्राच न माने देते हुए इस मिद्धान्त का पालन किथा जाना चाहिये ।"

गाधी जी ने नहा है कि जब मिल कारखाने मनाफा करते है तो उस मे से हिस्सा मजदूरों को मिलना चाहिय । मौर जैसे समय जाता है ऐसे उस मे तरक्की होनी चाहिये। लेकिन एक सिद्धान्त ध्यान म रखना चाहिये कि ऐसा करने में उद्योग को जरा भी ग्राच नही मानी चाहिये। हम नही चाहेंगे कि उद्योग की हालत गिरे और मजदूरों को खुश विया जाय। गाधी जी ने एक बात बनाई कि यह मिल मालिक जो ग्रफगतफरी करने है उन्हे यह ज्ञान होना चाहिय कि ऐसा वे नहीं कर पाये। लेकिन इस का मतलव यह नही है कि उन कारणो को लेकर तम उद्योग को नकसान पहचाग्री । हिन्दु धर्म मे जो,गाय का स्थान है माज के समाज मे वह उद्योगों का स्थान है। इसलिये मजदूरों को सावधान रहना चाहिये। इस सिद्धान्त को हम मानते हें। भौर मिल मालिन गाधी जी ने फैसले को मानने के लिये तैयार नहीं हुए । उस वक्त मार्बिटेशन का सवाल भाषा कि कोई सरपच होना चाहिये उस के लिये भी मिल मालिक तैयार नहीं हुए । शकर साल भाई सेठ मंगल

FEPRUARY 3, 1976 Res. and Payment of 116 Bospus (Andt.) Bill

बास के बर गवे और मंगल दास सेठ को संकर साल भाई समझाते हैं कि मं० महत मोहन मालबीय जी झाये हुए हैं उन्हें सरपंच बना विया जाबे । मगल दास जी मिल मोनसे असोसियेशन के प्रेसीडेट थे, कहते हैं कि बांधी की बनिया झीर मैं भी बनिया, हिसाब किताब के मामले में मालवीय जी क्या समझें। उस विवाद को ले कर गाधी जी का फैमला न मानने के कारण गांधी जी की सलाह से 1921 में ब्रहमदाबाद के मजदूरी ने बोनस के सवाल को लकर हडताल की कि जब मिलों को मुनाफा है नो उस मे से प्रौफिट णेयरिंग होना चाहिए। उम वक्त मदन मोहन मासबीय जीको सरपच माना मौर गार्धाजी ने जो फैसला दिया था वह ग्रीर सेठ मगल दास का फैसला, प० मदन मोहन मालबीय जी के पास जाता है ग्रौर उन्होंने दोनों को मून कर 28-10-1921 को अपना फैसला दिया। मैं नो अपयेजी नहीं पढ़ा ह, लेकिन इन को समझाने के लिय मझे थोडी महनन करनी होगी। उम मे प० मालवीय जी ने लिखा है

"I am clearly of opinion that when a mill has made handsime profits the workmen who have by their faithful co-operation crabiled the mill to cain such profits should as an ordinary rule be given at the end of each year a borns equal to one mutth's solary."

धाज हमे को⁵ यह समझाये कि गाधी जी की बात को छोड दो, मालवीय जी की बात को छोड दो ग्रार तुम हमारे साथ चलो तो हम ग्राखो के ग्रधे नही है। हम रास्ता पता है ग्रीर हम उस रप्ते पर जा रहे है। हम प्रधान मवी ग्रीर पार्टी के ग्रादेश से कुछ नही कर रहे है। जो हम ने सीखा है उस को लेकर मखदूर सगठन चला रहे है, ग्रीर उसी ग्राधार पर कह रहे हैं।

137 Res. and Payment of MAGHA 14, 1897 (SAKA) Res. and Payment of 118: Bonus (Amdt.) Bill Bonus (Amdt.) Bill

में निवेदन करना चाहता हूँ कि बोतस के बाद तो समय ऐसा भाया कि हिन्दुस्तान में कहीं बोनस ही नहीं मिला, झौर बोनस के बजाय मजदूरों के जेतन से कटौतियां हई। सहमदाबाद में हए, बम्बई में हए भौर सारे देश में हए भीर उस को लेकर बम्बई के धन्दर 1928 में 6 महीने की हडताल चली भौर 1929 में भी वहां 6 महीने की हड़ताल थली ग्रीर पूंजीपतियों ने 11 मजदूरों की बहत बरी दशा कर दी । द्वितीय युद्ध जब श्रुरु हभ्रा, तो 1941 में बोनस की मांग की गई भौर वह बोनस बराबर सारे हिन्दुस्तान में जहां जो ले सकते थे, उन्होंने लिया । बम्बई के मजदूरों ने लिया, ग्रहमदाबाद के मजदूरों ने लिया लेकिन मार्कसवादी वाले बंगाल में जूट के मजदूरों को नही मिला झौर कोल माइन में भी बोनस नही मिला । श्रीमन, यह विवाद कब पैदा हन्ना। 1949 के बोनस का यह सवाल पैदा हग्रा।पहले बोनस जो दिया जाता था । बम्बई. झहमदा-बाद ग्रीर बडे सेन्टरों में एक केन्द्र की सारी टैक्सटाइल इडंस्ट्री का मुनाफा जोड़ कर श्रीर रूभी मुनाफे में से केलकुलेशन कर के सभी मिलों, कारखानों के मजदूरों को बराबर बराबर वोनम दिया जाता था। 1949 का यह मामला इडरिटयल कोर्ट. बम्बई में गया भीर बम्बई इडस्टियल कोर्ट ने 1950 में यह फैसला किया कि जिन मिलों को नकसान हम्रा है उन मिलों के केस पर अलग से विचार किया जाएगा। इसलिए 1949 का बम्बई के 3 मिलों के मजदूरों को बोनस नहीं मिला । इसी तरह से ग्रहमदाबाद के मामले में भी 1949 के बोनस का ऐसा ही फैसला दिया गया। इस का नतीखा यह हमा कि बम्बई के तीन मिलों भीर महमदाबाद के 10 मिलों की मपील के तौर पर यह मामला लेवर एपेलट ट्रिब्युनल में गया झौर सेवर एपेलेट ट्रिब्युनल ने जो फैसला इडंस्ट्रियल कोर्टने दिया था, उस को बहाल रखा। सोधर एपेलेट टिब्युनल ने बोनस का एक फारमुला भी ईजाद किया कि बोनस कब दिया जा सकता है। कोई भी मिल प्रोफिट करता है तो प्रोफिट करने के बाद उस में से कमीमन निकाल देने के बाद, डेप्रीसिये हैवलपमेंट रिवेट. टैक्सेशन धौर डिबीडेंश निकालने के बाद, ये चार, पाँच चीजनिकालने के बाद जो बाकी बचेगा. उस में से सोनस दिया जाएगा । उस मय यह एपेलेट टिन्युनल का फाण्मला इतना प्रसिद्ध हो गया कि उस के विरुद्ध बम्बई में दो महीने की हड़ताल भी हई और 1950 में जो यह हड़ताल हई उसका नेतृत्व श्री जय प्रकाश नारायण जीने किया। उस वक्त मझे म्राच्छी तरह से याद है कि नासिक कांग्रेस के झन्दर पंडित जी के पास उन के दूत प्राए थे, मैं भी वहां पर बैठा हम्रा था, ग्रौर उन्होंने कहा था कि हस हड़ताल के मामले को निपटा लेना चहिए पंडित जी ने साफ कहा था कि देखिये. बोनस देने का एक तरीका होता है ग्रौर इस का यह मतलब नही है कि झाप ने मझे कह दिया ग्रौर मैं वैसाहीकर दूं उन्ही का कहदा था कि उम का तरीका यह है कि एपेलेट ट्रिब्यूनल के फैसले के भ्रनुसार बोनस दिबा जाएगा। श्रीमन, 1949 के बोनस के बाद से बोन्स जैमी चीज गायब ही हो गई ग्रौर यह मामला सुप्रीम कोर्ट में भी गया था।

मैं यहां एक निवेदन झौर करना चाहता हूं कि मेरे सारे प्रान्त में एक बात थी कि हम बिना पढे लिखे मजदूर है और बैलेंस-शीट को गुछ नही समझते लेकिन हम यह जानते है कि मुबह से शाम तक कारखाने में 8 घन्टे काम किया है झौर 8 घन्टे में कितना काम किया है झौर हम जितना ज्यादा काम करेंगे, उस का मुद्याविजा हमें मिलना चाहिए । मैं यह बताना चाहता हूं कि कोई साल मेरे प्रदेश में ऐसा नहीं गया जिस साल में मजदूरों को बोनस न मिला हो, प्रति साल 4.8 बोनस लेते रहे इतना ही नहीं, 1960 में मैं ने एक एग्रीमेंट किया वा कि झची तक जो 15 दिन का बोवड यै हो लेकिन 1960 से बोनस एक महीने का दिया

219 Res. and Payment of Bonus (Amat.) Bill [बी रामसिंह भाई]

जाएगा भीर यह समझौता प्राइवेट सेक्टर में ही नहीं किया था बल्कि पब्लिक सैक्टर में भी किया था भीर नेशनल न्यूजप्रिंट नेका मिल के झन्दर भी एक महीने का बोनस दिया जाता रहा, लेकिन एक बात हमारे सामने थह रही है कि हम मेहनत करे झौर हमने जो प्रोडक्शन किया, उस के म्रनुसार हमें बोनस मिला । मंत्री महादय ने आभी बताया कि प्रोडकशन झौर प्रोडक्टिविटी के साथ बोनस को लिक करेंगे। मैं खुश हूं। क्यों न ऐसा किया जाए ? मेरी लिखी हुई यह पुस्तिका है ग्रौर बेज वोई के सामने रखें गये मेरे यहा के प्रोडक्शन के बारे में ये फिगर्ड है। प्रोडक्शन से जो बोनस मिल मकता है, जितनी बेजिज मिल सकती है, बह मैं झापके सामने रखना नाहता हु। चार परसेट, माठ परसेट सोलह पग्सेट, कितना मिल सकता है यह मैं ग्रापके सामने रखना चाहता हू । भापने 103 मिले, कपडा मिले ली है, उनको हमने भापको सौप दिया 🖁, झब उनका चलना मुण्किल हो रहा 🖁 । लोग जो मर गये हैं, उनकी ग्रेचुइटी नही मिल रही है, उनका प्राविडेट 35 नही मिल रहा है (ईटरप्संज) युनाटटेड इडिया मिल में क्या हो रहा है----

भीमती रोगा हैंशवांडे (वम्बई मध्य) मब्बे लाख रूपया खा गए है ।

भी राम सिंह भाई · ग्राप नब्वे लाख की बात करनी हैं, मैं तो सोलह करोड की बात कर रहा ह जिस का मिलना मण्डिकल हो रहा है ।

मैं बना रहा था कि मेरे यहां इंदौर में सभी मिलों को मिला कर 1948 में पर हैड 5591 गउ कपडा पैदा होता था। जितने बहाँ कैपई कारखाने है के मौर उनमें जितने

FEBRUARY 3, 1996

Ren and Payment of Bonus (Ainde.) Bill 120

> मंबोबूर हैं, वे जिसेना कपड़ा तैयार करते हैं, उसकी भगर टिवॉइड किया जाए तो 1948 में 5593 गंध कपड़ा उन्होंने तैयार किया, 1949 में 5600 गंग, 1957 में 9404 गज भौर इसी तरह से यह बढ़ता गया । कहने का मतलव यह है कि मेरे यहाँ प्रति सास प्रोडकशन दस मिलीं के झन्दर सतर परसेंट मजदूरों ने बढाया । झब झाप बोनस केने से कैसे मना कर सकते हैं। किन्तु मजदूर काम करने के लिए तैथार हैं लेकिन उनको जीडर काम करने दे तब ना। सब से बड़ी परेशानी तो यही है।

ग्रहमदाबाद में जो पचवर्षीय----समझौता 1955 के अन्दर हुआ वह किस आधार पर हन्रा? इसी आधार पर हन्ना। वहा पर राशनलाइजेशन किया, नई मशीने आई, उनका प्रोडक्शन मौर प्रोटबिटविटी बढी । मिल मालिक कहीं के इतने भले नहीं है कि ग्रपनी जेब में में निकाल कर देद । वे तभी देते है जब उनको चार पैसे मिलनं ह तब बे समरत हैं कि नार पैसों में से--दो जाते हैं लेकिन फिर भी दो तो बचते है, तब ही देते हैं। म्रहमदाबाद के मिल मालिक नोई इतने भले नही हैं। श्रहमदाबाद के माननीय सदस्य बैटे हुए है, वह बडी उनकी तारीफ करने है । उनमे से एक केन्द्र का हिसाब मैं आएक सामने रखना चाहता ह ---

सभापति महोदय आपने मतरह मिनट ले लिए हैं। आप और कितना बोलेंगे।

थी राम सिंह भाई : पद्रह वीम मिनट न्नौर ।

समावति महोदय यह कैमे हो मकता है।

भी राम सिंह भाई प्रगर मेरी कोई ऐसी बात हो जो जचनी न हो तब तो माप मुझे कहें।

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में एक विवेबेन करना चाहता हूं । हम देख यूनियन बाली'को बेंहां पर जिस बात पर कोर देने की अरूरत है यह यह है कि जो साइसी कदन बाकार ने चठाया है उस कदन का लाभ हम मजदूरों झौर देश को बगबर दिला सके कहीं ऐसा न हो कि पंजीपति उसका लाभ उठा ले जाएं। दरमसल में बोनस क्या था ? खाडिलकर फार्मला जो भाषा वह कहां से भाषा ? कौन लाया ? कौन से विदलीय सम्मेलन में इसकी चर्चा हई ? क्या बोनस कमिणन ने इसकी सिफारिश की ? मजदूर नेतामों ने बैठ कर निर्णय किया ? केबिनेट ने निर्णग किया ? जब ग्रचानक खाडिलकर फार्मला ग्राया तो मझे ग्राण्चयं हम्रा कि न गाज न वाज, यह बिना मौसम को बरसात वहां से झा गई। मैं प्राइम मिनिस्टर से मिला ग्रीर पूछा कि साडिलकर फार्मला क्या है ? उस दक्त उन्होंने मरे से कहा था कि यह बडी गलतो हई है, भूल हई है। उसके बाद भी जब 8.33 परसेट के ग्रध्यादेश का मवाल ग्राया तो भी में प्राइम मिनिस्टर से मिला ग्रीर कहा कि कम-से-कम मजदूर नेतान्नों से तो इस सम्बन्ध में बात करनी चाहिये थी। उन्होंने कहा कि मजदर नेताओं में बात की है. उसके बाद ही पह कदम उठाया है ।

मैं ने शनल एपैक्स बादी की एक बात बताना चः हना हू। जब बहां एक सवाल आया कि वेन्न्न गवनंमेट के लेवर मिनिस्टर ने एम्प्लायर को ऐमा पक्ष क्यों भेजा है कि पिछने माल जिस रेट से ग्रापने बोनस बांटा है, उसी रेट ने बाटो, उसमे ने शनल एपैक्स बाडी का क्या सम्बन्ध का ? जगर एपेक्स बाडी का क्या सम्बन्ध का ? जगर एपेक्स बाडी उमका नोट न लेती ग्रीर उस पर बदिश न लगती कि केरल के क्षेवर मिनिस्टर को भूधिकार तही है तो पैं मानना हूं कि यबनेंमेंट का भी ऐसा साहस नहीं होता । एमैक्स बाडी जीर मजर्ममेंट को रास्ता बनाया । एक दूसरे में लिक अड़ा हमा है । मैं यह भवश्य मानता हूं कि प्रोडक झन भौर प्रोडक्टिविटी के ऊपर बोनस देने से मजदूरों को ज्वादा फाववा होगा। मैं भ्रापके सामने यह भी बनाना चाहसा हूं कि मैं नेशनल न्यूजप्रिट नेपा मिल की यूनियन का जब प्रैजीडेंट था, यहां पर रोजाना 100 टन प्रोडक्शन होना था, हमारा वहां पर समझौताा हुआ जिसके कारण 156 टन पर-डे प्रोडक्शन माने लगा। वहां ग्रब भी 32 परमेंट प्रोडक्शन बोनस मिल रहा है। अब देखिये भ्रागे क्या मिल्लगा ?

होणंगावाद में एक सिक्योरिटी पेपर मिल है, उसकी कैपेसिटी 7 टन को है। वहां पर 7 टन नोट बनाने का कागज बनना चाहिये था, लेकिन उसका प्रौडक्शन 4 टन झाता था। 3 बरस पहले हमारा मिनिस्टर साहब मे समझीता हुआ। कि 6 टन तो माना चाहिये। हमने कहा कि 6 टन प्रोडक्शन आयेगा। उन्होंने कहा कि 6 टन को ऊपर जितना ज्यादा आयेगा, हम आपको उत्पादन बोनस देगे। आप लोग यहा बैठे हुए है, क्या कोई यह यकीन कर सकते है कि झाज बहां पर 9 टन प्रोडक्शन हो रहा है। यह कैसे मा रहा है ? क्योंकि वहां पर प्रोडक्शन बोनस 80 परमेंट तक मिल रहा है।

जहां तक प्राइवेट सैक्टर का सम्बन्ध है, नागदा के भ्रन्दर ग्रेसिंग मिल में भी हमने समझौता किया है भीर 35 परसेंट बोनस मिला है । बहां दूसरे यूनिट में 3 साल का समझौता किया भौर 25 परसेंट बोनस मिलां है । मैं निवेदन करना चाहता हूं कि जहां प्राफिट का सवाल है, आप प्राफिट को रखिये प्रोडक्शन, प्रोडक्टिविटी को रखिये सेकिन भगर प्रोडक्शन और प्रोडक्टिविटी पर झापने बंदिस लगाई कि 20 परसेंट के मधिक बोनस

123 Res. and Payment of Bonus (Amdt.) Bill [श्री राम सिंह भाई]

नहीं मिलेगा तो आपका प्रोडक्शन अधिक बड़ने वाला भी नहीं है । सरकार मजदूरों को कहती है कि वे मेहनत करें और कमायें, और जो वे कमायेंगे, उस में से उन को वोनस मिंगगा । जो प्राफ़िट होता है, उस में से डेप्रिसियेशन, डेवेलपमेंट रीबेट, टैक्सेशन और डिविडेंड आदि निकाल देने के वाद बचे हुवे में से 60 परसेंट बोनस दिया जाता है । इत फार्मूने को रिवाइज करने की जरूरत है । डिविडेंड किस पर दिया जाता है ? एक केन्द्र की मिली का मूल शेथर कैपिटल वया है और वोनात शेयर देकर उन्होंने अपना शेयर कैपिटल कितना कर लिया ।

1927 में 51 मिलों का शेवर कैपिटल केवल 3.59 लाख हाथे था । 1939 में 64 मिलों का गैवर कैपिटल 4.41 लाख रुग्ये हो गया और 1949 में उन्हीं 63 मिलों का शेवर कैपिटल 12.72 लाख रुपये हो गया । क्या उन्होंने उसनें पैसा डाला ? एक मिल का शेयर कैपिटल 30.91.000 रुग्ये था। उस ने एक पैसा भी ग्रपनी जेब में से नहीं डाला । यह रिजर्व बनाती रही ग्रौर जब रिजर्व हो गया. तो उस ने सारा बोनस ग्रेयर में बदल दिया । उस का 30.97.000 रुपये का शेयर कैपिटल 8 करोड रुपये का हो गया है। लेकिन वह मिल 30,91,000 रुपये पर डिविडेंड नहीं देनी है. "िक सिर्फ़ 8 करोड रुपये पर देती है । डिवीडेंड मुल शेयर कैपिटल पर दिया जाना चाहिये ।

हम चाहते हैं कि इस कानून ढारा बोनस की जितनी भी बचत की रकम हो, वह राष्ट्रीय कोश में जानी चाहिए ग्रौर उसे देश के बिकास कार्यों में लगानी चाहिए ।

इन शब्दों के साथ मैं इस बिल का हृदय से समथन करता हुं।

FEBRUARY 3, 1976 Res. and Payment of 124 Bonus (Amdt.) Bill

> श्री एम॰ एम॰ बनर्जी (कानपुर) : सभापति महोदय, मैं इस ग्राडिनेंस ग्रोर इस बिल का विरोध करने के लिए खड़ा हुग्रा हूं।

SHRI RAGHUNATHA REDDY : Please speak in English.

SHRI S. M. BANERJEE: Sir, I have decided to oppose this Bill lock, stock and barrel. As a working class leader who has been trying to champion the cause of working class for the last thirty five years, this was a rude shock I got, when suddenly one fine morning I found that an ordinance had been brought not to ban retrenchment, not to ban lay-offs, not to ban ciosures, not to take over the closed units, but to reduce the bonus from 8.33 per cent to 4 per cent. There was jubilation in Kanpur in all the big business houses, whether Singhania, Jaipuria or Bagla, and the manifestation of anger in the entire working class areas. It was a bolt from the blue for the workers and a boon for the capitalists. As my friend, Shri Indrajit Gipta said, if the working class are convinced that this decision was in the larger interest of the country as a whole, they would not have raised their fingers, but they are convinced not because Shri Dange says or because Shri Indrajit Gupta says, but from their own experience they have realised that this has been done at the instance of Tatas and Birlas who were always against payment of 8.33 percent. Hon. the Prime Minister, for whom I have the greatest regard, asked how any unit which is sustaining a loss can pay the bonus. Do you think that all these industrial units are philanthropist esecieindustrial units are philanthropist socie. ties ? They run even after losses. I have yet to see any industrial unit which has sustained loss and paid 8.3 percent or

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4 per cent bonus. May I ask hon. the Prime Minister and the Labour Minister, will any capitalist, will any owner of a private sector unit be prepared to show the number two account, as it is widely known? They maintain two accounts; they manipulate the balance-sheet. When we negotiate for bonus, the manocuvred balance-sheet is shown to us. But the real balance-sheet remains with them. Had the balance-sheets been correct, then these raids would not have resulted in the inearthing of so much black money-to the tune of Rs. 1500-1600 crores. If the balance sheets are right, correct and hor estly made, then where is the question of black money at all? Not even the Prime Minister is entitled to see their No. 2 account and naturally, as a result of that, the workers will be deprived not only of the 8.33% bonus but, in future, even the 4% will not be given to them I am really surprised. This action was taken at a time when the working class throughout the country fallied behind the government in fighting the right reactionary forces and defending the emergency and the 20-paint programme. I do not knew who inspired the Prime Minister to do so. She had been telling that when some of those representatives of other countries came to see her, she had a dialogue with them and that they were surprised at what was happening in India. They probably considered India to be a wonderland. What about the need-based minimum wage that is given in other countries? What about the amenities that are giver in other countries? Is there any other country, any developed country, whether capitalist or socialist, where people starve? And 27 crores of people are living in starvation conditions and below poverty line. When you talk of other countries, please talk of the service conditions and the working conditions of the working class there. Not to talk of bonus--I am prepared to say that we do not want bonus at all but give us a need-based minimum wage. We are told, 'Why don't you consider

those people who are unemployed ?' When you talk of removing unemployment, the talk, 'Where is the money?' Will the money saved on account of this nonpayment of bonus go into the hands of government? No. I am surprised .. In Kanpur when pryment was made in 2-3 of the textile mills, 8.33% bonus was decided in the balance-sheet and 50% of the workers were paid but immediately after this Ordinance, the management refused to pay that amount to the workers and also asked the workers to pay back the excess money puid. Kanpur has a glorious tradition of fighting. They refused to give back that amount. They staged a token strike. They staged a stay-in strike for 6 days and the minagement was compelled to pay 8.33%, emergency or no emergency.

Not only this, what about the public undertakings? I am surprised the HMT, Pinjore which had a profit of Rs. 78 lakks only in 1973-74 paid bonus to workers at 20%. And in 1974-75 the profits have risen from Rs. 78 lakks to Rs. 238 lakks and the workers are offered 4%. If this was not linked up with production or productivity, where was the question of profit? How did they earn a profit of Rs. 238 lakhs? They have boycotted it and they have not accepted the bonuis-

Take the case of LIC workers. It 1974 after two months of negotiations and with the help of the hon. Minister, Shri Raghunatha Re'.'y and the then Pinance Minister, Shri Y. B. Chavan and the Chairman of the Life I surance Corporation who is now the Governor of the Reserve Bank, all the recognised all India units of the Life Insurance. Corporation employees entered into an agreement for four years in January, 1974 and i. was a pickage deal 16% bonus was pii't to the employee in 1974. Now, what happens?

[127 Res. and Payment of Bonus (Amdt.) Bill [Shri S. M. Banerjee]

They have been told that this money is going to be recovered. Please tell me. When those public sector undertakings are not covered under the Bonus Act. how can they come within the mischief of this Ordinance? Ultimately you have to take recourse to move the court of law and we moved it. The Bombay High Court gave the LIC employees a stay. It is not being recovered. But I want an assurance from the hon. Minister that those public sector undertakings which are not governed by the Bonus Act should not come under the mischief of the Bonus Ordinance. There is four year agreement. Once that agreement is broken, only in the case of bonus then it effects a package deal. There are so many dos and don'ts. We had to agitate for each and every matter, on which an agreement was reached. Once the sanctity of the agreement is broken by the LIC Chairman or by the Government or by the Finance Ministry, then the employees should not be held responsible if they are working under GIC or the LIC. The bank employees have been deprived of this bonus. Now they said, that the employees will be getting 6%, 7% and 8% only. 8% is only in the case of eight banks.

The hon. Minister, unfortunately, had, read out the speech, perhaps, against his own conscience.

SHRI RAGHUNATHA REDDY: It is not so.

SHRI DINEN BHATTACHARYYA: He is a prisoner of circumstances.

SHRI S. M. BANERJEE: I do not bother whether he has a conscience or not. I have a conscience and I have defiritely decided to oppose this Bill. My friend Shri Ram Singh Bhai also spoke in a peculiar manner. The poor fellow has been hammered enough not to speak these things. I am yet to hear another speech supporting the Bill from Mr. Stephen. I have seen them opposing this Ordinance and championing the cause of the working class in the apex body meeting. I have seen Mr. Stephen stumbling in every limb. I have to see INTUC leaders like Mr. David Ramanujam. Along with them is a mighty voice and they said that Government has no business to do it and then Mr. Naval Tata was laughing at them and telling them, "My boys, you are to⁰ young for it. We have influenced the Prime Minister and the Prime Minister has done it."

INTUC leader—Mr. B. Bhagwati—was the first to issue the statement. I want that INTUC should come forward today. How can they ? Let them defy the whip and oppose this Bill which is not in the interest of the working class.

Now there is the question of productivity and production. If productivity is not there, why do you talk of production? Where was this Ordinance when lakhs of people were laid off when 12 textile units were closed? That Bill is coming now, that too in a manner with three months notice business. There is no purishment for those and after three months they can close.

Take the instance of Defence Production, 28 Ordnance factories have worked on a piece rate. The rate is fixed by time and, motion study. They earn 100% after their working for 8, 9 cr 10 hours even It is those workers who save the country by manufacturing sophisticated weapons in our country. We were proud of our Vijayantha tanks, all our guns, all our rifles, all our shells, etc. Today the Finance Ministry has come out saying that if there is more than 50% profit, it should be reduced and there should not be more than 50% profit. Will it not affect production? I ask. Is this the way to increase production ? If it is 60% you say it should

Bonus (Amdt.) Bill

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be reduced to so per cent, not more than 50%. Do you think it will give incentive to the workers? In that case they will be losing production. This particular thing will act adversely on the morale of the workers. I plead with the hon. Prime Minister. Only the capitalists have been taking advantage out of it. I want two or three things by way of clarification. I want this assurance from the hon. Minister. I moved an amendment in page 7., I said this:

"Nothing contained in this Act shall be construed to preclude employees employed in any establishment or class of establishments from entering into agreement with their employer for granting them an amount of bonus under a formula which is different from that under this Act."

This is my amendment and I request him to accept this. When the Railway employees demanded bonus, when the Defence employees demanded bonus, when the P&T people demanded bonus, they said, departmental undertakings will not give bonus. When it comes to public sector, they said, public undertakings will not be covered under the Bonus Act. The Minister should give clarification for all these things. What is said in the Rajya Sebha? It is decided that whatever amount is paid in excess of 4% will not be recovered. We knew that it has been done purposely from 1974. It is just like this, when I go to somebody for begging.

किसी के घर में घीख मानने बायें तो कुत्ता छोड़ देते हैं। तो हम कहते हैं कि कूता हटामो, भीख नही चाहिये।

It is just like that. When bonus is deducted, it is deducted this way, you are deducting retrospectively from 1974. Then some persons said, let the Prime Minister save us from this, let 1974 he protected. So, this has been done. So, that is not conspiction 2034 LS-5

to the workers. I appeal to the Prime Minister in whom the working class had every confidence. They stood as one man at the time of external aggression, at the time of internal disturbance, at the time when reactionary forces were trying to subvert democracy in this country. The working class did not do any such thing. They stood solidly behind the Prime Minister.

16 hrs.

Is this the reward for the working class ? Some people got Bharat Ratna; some got Padma Bhushan and Vibhushan and hundreds of people got Padma Shri, But the working class with the support of Shrimati Indira Gandhi got 4% bonus this year and they would get no bonus next year. What a reward she has given to the working class ? Mr. Fakhruddin All Ahmed should have come here and announced the award to the working class. You are flourishing here because we are producing more. If we do not produce more, there would be retrenchment, lay-off, closure and no punishment to anybody else but they will be given three months' notice. Actually the workers are given slow poison, and by giving three months' notice, you will kill them. This is a greatest reward that the working class will get, We shall not take it lying down. Banerice may be there or may not be there; Shri Dinen Bhattacharyya may not be there. Today the leftist parties may be disunited for various reasons. But when the question of uniting the working class arises again, we shall all unite and try to see that the bonus is restored, Mr. Khadilkar was laughed at. Mr. Khadilkar has done a lot. Shri Verma said

म इन्दिरा जी से मिला था भौर उन्होंने आवचर्य प्रकट किया और यह कहा कि हम से तलती हई है। इन्द्रिय जी को जीका जिला वा एक ही प्रादनी से विसने का बौर यह कहने का कि इमले सलती हई है और

FEBRUARY 3, 1976 Res. and Payment of 132 Bonus (Amdt.) Bill

Bonus (Amdt.) Bill [श्री एस॰ एम॰ बनर्जी] उल्होंने इस को महसूस किया है । जाज्युन मालम होता है ।

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श्री राम सिंह भाई : स्राप भी कबूल करके स्राए थे ।

श्वी एस॰ एम॰ बनजीं: मैं इन्दिराजी से नहीं मिलता हूं। मैं समझता हू कि घोडे क षिठाड़ों ग्रोर ग्राहतर के ग्रागड़ी नहीं रहना चाहिए।

श्री राम सिंह भाई : ग्राप के डांगे साहव ने भी कहा था ग्रीर ग्र बवारों म भी छपा है कि वोनस जो काटा है उससे दस गुना इमर्जे-न्सी से लाभ हग्रा है (ब्यवधान)

श्री एत० एम० बनर्जी: डांगे साहब नै कहा है कि इमर्जेन्सी की इम्पोर्टेन्स भी है ग्रौर बोनस भी इप्म्पोर्टेन्ट है। ग्राप डांगे साहब की ईमानदारी के बारे में बोलते हो (ब्यवधान)। ग्राप के बाल सफेद हैं।

श्री राम सिंह भाई : ग्राप के भी सफेंद हैं। श्री एत॰ एम॰ बनर्जों : ग्राप के बाल तो गायब हो गए हैं (ब्यवधान)

श्री राम सिंह भाई : ग्राप के भी गायव हो जाएंगें।

SHRI S. M. BANERJEE So, Sir, what I say is this. We have moved certain amendments. I do not know whether they will be accepted by Government. The working class has been rewarded very badly. That is all what I want to say.

SHRI C. M. STEPHEN (Muvattapuzha): Mr. Chairman, Sir, when the debate started, I was not very clear in my mind whether I should participate in the debate. But, after Mr. Banerjee's speech, I felt no doubt that it was my duty to participate in this debate. He made an appeal to the Members of Parliament on this side who are in the trade union work, that they should defy the Congress party whip and oppose the Bill. May I very humbly tell him at the very start that, as far as I am concerned, I don't consider that this measure demands a step such as that.

Nevertheless, I am fully conscious that the Bill we are discussing today is one of far-reaching importance-not for what it contains but for the channels through which this Bill will guide the industrial relations in this country hereafter. I am tharkful to Mr. Banerjee for bearing witness before this House that in the apex body and in the other forums myself and the other members of the INTUC fought for a position different from what is reflected in this Bill. Even after this Bill was introduced in the Rajya Sabha, I should say, that I and the members of INTUC Parliamentary wing continued to pay our role and submitted a memorandum and asked for certain amendments. But, the Labour Minister was able to accept only one amendment, namely that the Bill should have no retrospective operation. and that in respect of 1974, whatever bonus has been paid to the workers, should be treated as a closed chapter and that must not be collected back.

Now, this is a measure about which one should say, like Roger de Coverly, that much can be said on both sides. There are certain redeeming features. There are also one or two features about which persons working in the trade union field will certainly fe^{el} unhappy and sorry. The redeeming features are, as was spelt out by the Labour Minister, the extension of the coverage of the Act to a larger area, namely, to establishments where less than 20 persons are employed. It is left to the respective State Governments to issue a notification to that effect and bring it under the coverage of this particular Act.

Another thing is that where minimum bonus is paid, than the absolute minimum is raised from Rs. 40, which is the case today under the Act, to Rs. 100. This, as far as I could see, is not a small thing, because there are a large number of workers in this country who are paid accord-

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ing to the Minimum Wages Act. Their wages will not come to anywhere that figure. In my own State, the coir workers, the cashew workers and the handloom workers and a large number of workers who came under the Minimum Wages Act, who are being paid in accordance with the terms under the Minimum Wages Act, for them if the minimum becomes payable, then the raising of the quantum from Rs. 40 to R\$. 100...

SHRI DINEN BHATTACHARYA : How do you say in the case of handloom workers that is so ?

SHRI C. M. STEPHEN : In case it is payable, raising it from Rs. 40 to Rs. 100 is certainly a great gesture.

Then again, with respect to the calculation of the gross profit and the calculation of the available surplus; that also the Minister has spelt out. With respect to calculation of the gross profit, amounts which are paid or provided for as national gratuity payment otherwise than under schemes accepted under the Incometax Act, that also used to be deducted and there was no adding back permitted. Now anything that is provided for in the balance. sheet or profit and loss account in excess of what is payable under a gratuity scheme approved or is actually paid has got to be added back on the gross profit side. On the other side, it is now provided that only some types of subsidy have to be deducted and not all types. That makes some difference with respect to the possibility of an available surplus. Not that it is a great boon. But that some changes with respect to those calculations also have been effected.

Now, what are the other changes that have been brought about? There are three. First, availability of minimum bonus, irrespective of allocable surplus is taken away, and it is imposed as a condition precedent that there must be some allocable surplus, if minimum bonus is to be paid. Not that the minimum bonus is to be paid only in accordance with the quantum of allocable surplus, but, as was explained by the hon. Minister, if there is one rupee or one paisa as allocable surplus, then the minimum bonus willhave to be paid, whether or not they have got the money to pay. Now this principle has been brought in as a new thing.

Secondly, the freedom to enter into an agreement otherwise than under the formula provided for in this agreement is taken away. Let us be clear about one thing. Even in the present Act, what was provided for was not the freedom to enter into an agreement to pay any amount other than that provided for but the freedom to evolve formulae different from the formulae provided for in this agreement.

SHRI ERASMO DE SEQUEIRA (Marmagoa) : Same thirg.

SHRI C. M. STEPHEN : Certainly not the same thing. I could say that I have signed a large number of agreements just saying 'agreed that this amount will be paid as bonus', without reference to the formula here, without spelling out another formula at all.

Then bonus based on production and productivity is safeguarded, subject to the maximum of 20 per cent. If a production and productivity bonus is provided, if a formula can be evolved on that basis, there is no question of allocable surplus nor of available surplus.

If a formula can be evolved, then bonus can be guaranteed. I want to place before the House two or three main facts. There was a bonus review committee. Its report is not available to the House; I know that. Unfortunately that committee was not able to present a unanimous report to the Government. Even the labour members of that committee could not agree on any formula. Without seeking to provide anybody, I want to point out that there were three seats for labour members on this committee; one for AITUC, one for HMS and one for INTUC. When the

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Bentes (Ande.) cable surglus they made some alterations

late lamented comrade Satish Loomba who was a member of this committee died in a plane crash, inspite of repeated requests to AITUC to nominate a person to fill up this seat, for reasons best known to themselves, they did not do so. In a democratic institution and government, when a particular formula is sought to be reviewed in consultation with labour representatives there is a responsibility for central trade unions to play a role. The INTUC had its representative; HMS's Mahesh Desai was there and he assumed an adventurist role; he is now out of HMS. ATTUC refused to go in and sit together with the other labour members to evolve a formula in their effort to present a report on which at least the labour members could be united. There they failed the working classes, as far as I can see. So before the government there was a report produced by an independent member and the chairman; another report presented by the private sector employers and another report presented by the public sector representatives and another report was presented by INTUC. After Mr. Banerjee's speech testifying to the forthright fight INTUC has been putting up. I do not want to elaborate on the fact that the INTUC recommendations were not against the working class. Mr. Mahesh Dessi put up some adventurist proposals and AITUC remained silent by abstaining from the Committee. It is in this context that I say that as a contral trade unionist, the AITUC have failed the working class in this country, to the extent that they failed to sit together and evolve a formula and advice the government unanimously for and on behalf of the working class.

Raced with this situation, the Governmum had to take its own decision; it took s) a thing from this and something from that and they same to this decision that the minimum boaus be retained subject to the e radition that there must be some allocable exopies; for the perpose of calculating whoin favour of the workers.

Why exactly an agreement outside the Bonus Act fomula could not be permitted, was the question that was raised. Let us look at the bonus history. At one time struggles were going on for Bonus. There was the labour appellate tribunal formula and then finally the Supreme Court decision; let somebody be appointed so that legislation could be enacted. Legislation was accordingly enacted. Legislation provided for agreements outside the formula. What was the result? Has an intelligible or intelligent productivity-bonus formula been evolved in the course of ten years. I am not talking of a few institutions here and there, where there are production and productivity bonus formulae. In a large number of institutions such a formula has not been evolved; no trade union has ever tried to evolve a formulae that way; a thing that should have been evolved, has not been evolved. Then again what was the result of this freedom for agreement? My friend Mr. Banerice said that there were areas-public sector areas-where large amounts were being paid and there were private sector areas where large amounts were being paid. At whose cost ? If there is enough surplus warranting the payment of only 10% and if agreement is evolved between the management and the labour for payment of 30%, at whose cost this is being done? I have absolutely no doubt in my mind that income-tax is being taken out and at that cust this is being done. The bonus review com nittee collected details and the details show that 80% of the cases are those in which this particular provision was taken advantage of and the bonus was being paid at a lovel far higher than warranted by this formula or by the Appellate Tribunal formula. This is at the cost of the whole society, Whether or not this should be posmitted is a matter which the Gougenment had to take into account. As a trade Union workes, movelf and Shei Benerice

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are very keen to get freedom for workers to have an agreement at higher level but as parliamentarians and as representatives of the people we will have to look at the other side also. If the freedom of agreement is to be given, then why the statutory provision? If the freedom is given then the whole thing can be left at that statutory provision? stage. But why Statutory provision is for the purpose of evolving a methodology and the Supreme Court has gone to the extent of saying that whosoever is not covered by this Act will not be entitled to bonus at all.

Now, the trade union workers are pinned down to the position of evolving production and productivity bonus formula in order that bonus may be procured for their workers. There will then be no question of the bonus being cut down. Hereafter the course of industrial relations will take certain directions. What are the directions? Government says: no bonus if there is no profit. That is agreed. But who is determine the profit. to Here comes the question of labour participation. You have brought in a scheme where labour particulation is allowed and we shall be driven to the extent of demanding that the participation be complete and thorough. Now that you say that profit is a condition precedent for the payment of bonus-involve us in full participation in the industry. This is the trend in the industrial relations, which is going to take place hereafter. That is why I submit that this Bonus Act is an Act which will have considerable repercussions and it will take a certain turn which you have never anticipated. That turn will take place. Now, about this 81% I am absolutely clear in my mind that I can come to an arrangement with the management in this respect as part of a wage agreement. There was a provision in the old Act whereby any agreement whereunder the minimum is given up, would be taken as null and void. That repeated in this Bill. I provision is can take advantage of that. I can come to an understanding with the management as part of the wage agreement and I can compel the management to enter into agreement and say reserve it as deferred wage under 81% for me at the end of the year, giving up in return the statutory minimum Bonus. That will be covered by income-tax pretection. It will certainly help to ensure the minimum bonus because it is a package deal with respect to the wages.

What I am submitting is, another production and productivity fermula will be evolved and more and more thinking on these lines will certainly take place. So here is an incentive for the trade unionists to come and say that we must have a voice in deciding what should be the production. What I am submitting is that there will have to be more participation by workers. This is going to be an incentive for more of participation by workers in the management of the industries. This is going to be the incentive fer harder wage bargaining in order that their take-home pay may not be cut. New devices will certainly be evolved. This is not the end of the matter. You have taken this position because the concept of deferred wage about bonus was taking a different development altogether. If it is deferred wage, it was asked by other sections, why limit it to industrial employees. INTUC passed a resolution in Goa saying that hereafter the pattern must be 12 months work and 13 months wage. We also said that this must apply not only to industrial employees but to all employees including government employees. So, the government had to take up the position saying, " Bonus is not deferred wage but it is either profit-sharing These two productivity sharing". principles have now been spelt cut. I welcome this Bill in one respect, namely, the confusion about the concept of bonus been cleared up. The originality, has now initiative and mental application of the

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[Shri C. M. Stephen]

trade union leaders are now being challenged. Innovations will have to be built in and productivity formulae will have to be evolved. All I am submitting, is, this is not such a disastrcus thing as is to be made out by Mr. Banerjee and others. All that has happened is for minimum bonus a condition has now been prescribed. There must be some allocable surplus. If all industries in this country are working without any allocable surplus, it is certain that this country is going to dogs. Therefore, those industries which will be hit by this Bill will be considerably limited. The workers and trade union leaders in those industries will have enough ingenuity and initiative to evolve productivity formulae so that their bonus could be safeguarded. Or, they will have the guts to bargain at the wage bargaining table to see that their take-home salary is fully protected.

This is a Bill about which much can be said on both sides. But I am very clear in my mind that this is a watershed. Let not the government, the public sector and private sector get away with the impression that this is the end of the journey. This is the beginning of another fight which will end up only in the full participation of the workers, not the type which you have proposed, but full participation in accounting, production, building up of inventory, deciding to whom to sell, what to sell and when to sell, deciding whether the accounts are correct or not. This will be the logical end of this fight. This is the incentive and challenge that this Bill has given us and I as a trade unionist. accept the challer ge. We will go ahead and meet the challenge, and face the public sector, and the private sector in the proper manner.

With these words, I support the Bill.

SHRI ERASMO DE SEQUEIRA (Marmagoa): I support the resolution

disapproval moved by Shri of Gupta because to me this Indrajit ordinance and the Bill are an example of how without reluctance-I use this word because 'shame' is unparliamentary_this government tries to mislead this House and the people of this country. According to this Bill, the objective is to provide for payment of bonus to persons employed in certair establishments on the basis of profits, production or productivity. My submission is, all that this Bill has done is to abolish the minimum bonus. It has not at all linked bonus with either production, profit or productivity.

Let us look at the conditions under which this ordinance was brought forward. I know that the Government keep saying in this House everyday that the prices are coming down. Side by side, the ladies of India—this being the International Women's Year—who are far better judges of what is going on than any index that the Government can manipulate, keep on telling us almost every month that the essentials are gotting more expensive; life is getting more difficult.

What has this ordinance done? It has gone against the basic principle of the Industrial Disputes Act-a facility once given cannot be taken away. This is not surprising because the Government before the Emergency was not existent. If this is the Government with full majority, when there is no problem of law and order at all, it should go against this principle, it does not surprise me at all. All of us know that already the share of workers in the value added by production is going down. It is according to their own Reserve Bank study. And to abolish the minimum wages in circumstances such as this, is not giving spart to production but it is only to enhance bitterness among the workers. I have no doubt that anv responsible employer in this country is very unhappy about the cancellation of minimum bonus because it concludes nothing

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Sir, the option that existed to come to an agreement with his working force that he can pay more benus than is provided in the Act, has beer taken away. How it has been taken away ? Look at section 29 Provise : "Previded that the deduction in respect of bonus paid to an employee employed in factory or other establishment to which the provisions of the Payment of Bonus Act, 1965 apply shall not exceed the amount of bonus payable under the .Act." No deductions shall be available under the Income-tax Act. Not only do you say to an employer that you shall not pay bonus than the prescribed limit but you also say that if you do so, you shall pay tax no what you have already paid. This is the ex.ent to which this shameless Government is prepared to go.

16.27 hrs.

[SARI C. M. STEPHEN in the chair :] Mr. Icdrajit Gupta was saying and rightly so that the first victims of facing judging by international experience are always the working class. I am enly sorry when he sees creeping fascism staring at him in the face in this Congress Government, Mr. Indrajit Gupta chooses to ignore it and looks for phantoms in the JP movement. Let me tell him that he is terribly wrong if he feels that the working class did not support the movement. If it had net one could never had a march of the magnitude of the prople in Delhi.

Sir, the BLD can never accept that bonus is linked with the production or preductivity when only the minimum is taken away and the maximum is retained. How can anybody say that I have linked the bonus with production when there is a limitation of 20 per cert? How can anybody say that this Bill is going to give spurt to productivity when you say that you shall not pay more than 20 per cent? I am sure, the Government most be feeling that every working mun in this country is a fool if they expect anybody with any sense in his head to believe it.

If this Government is interested in linking bonus with production and with productivity then the removal of the minimum is all right; but the maximum must also be removed. And I have an amendment to this very bill, to suggest precisely that. If this Government wishes that production shculd have a spurt, that productivity should have a spurt then not only must it remove the maximum; it must link benus not ony to some kind of a formula, but also to the ration which wages bear to the value of production. Then it will be realistic to except, within that guaranteed mirimum, to protect those who do not have a fair wage Mr. Chairman, Sir, you yourself were speaking about some of the changes and some of the redeeming features of this Bill; but I submit, Sir, that they pale into insignificance if the maximum is retained. While I agree with you that it is a watershed, I hope that in the case of the hon. Member who was speaking so boldly from the Cngreis benches, it will be more than the more shedding of-you know what. Sir, this [bill as it comes forward to this House, is nothing more than the misuse of the Emergency. This Bill can crily be characterized at the betrayal of the entire working class by the misruling Congress.

श्वी जग.नाथ मिश्र (मधुबनेंग) : सभापति महादय, ग्राज जिस किंधेयक पर हम चर्चा का रहे हैं वह निस्संदेध बडा विवादा-स्पद है। इस पर ग्रमी तक, जैना मैंने सुना, वक्ताग्रों ने ग्रपना गुस्झा जादिंग किया है वर्कर्स के पक्ष में। मैं यह क.ना चार्टता हूं कि मेरी साकार ग्रोर इस विभाग के हमारे मंत्री महादय वर्कर्स के बड़े दिमायती हैं। उब कमी वह विधेयक लाते हैं, या वर्कर्स के सम्बन्ध में किसी तरह की बात होती है तो इन्होंने ग्राने गुड ग्राफिल वा इस्तेमाल किया है ग्रोर उस रही किया है। हमें इस पण्ठमूमि में इस विधेयक को देखना है ग्रार सांचना है कि विधेयक वर्कर्स के लिये कहा तक इही है।

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[सी जवल्ताब मिश्र]

त्रीमान् उबीग का लक्ष्य, कोई भी उद्योग जो स्यापित किया जाता है उस का लक्य है कि उस में पूंजी की जो माबस्यकता होती 🛢 बह लगे, उस में उत्पादन बढ़े, मार्का घटे, मूल्य ने कमी आये झोर झाविक स्थिति उस की मजबूत हो भीर उसने ज्यादा से ज्यादा लोगो को रोजगार का भावसर मिले। यह उद्देश्य होता है भौर इम उद्देश्य के लिए यह तीनो ही बात झाव-म्यक हैं--पूजी जिसे हम कैपिटल कहते हैं, श्रम, जिस हम लेबर कहने हैं भीर मैंनेज-मेंट जिमको हिन्दी में हम प्रबन्धन कहते हैं। यह तीनों हो धावश्यक है। तो इन नीनों को दुष्टि में रमाते हुए हसे सोचना है। माबाबेश में बहुत बोल जायें किसी के पक्ष में तो में ममझता हु बह उम के विपक्ष में ही बाला गया माना जाता है भौर उस म उस का हित साधन नहीं होता है। हमारे देश के बकंसें बडे ही ईमानदार हैं, कार्य-नत्पर हैं, राष्ट्रीयता उन में भरी है, और जब समय घाया है तो उन्होने अपने कर्तव्य झीर ईमानदरी की परि-चय दिया है। इननिये उन के प्रति हमारो महान्मृति होता ग्रावश्यक है, इस में कोई बो मत नहीं हो सकते ।

अभी हम बोयड के सम्बन्ध में बात कर रहे हैं तो हमे यह भी झ्यान मे रखना होना कि देश के बाहर कुछ मुल्कों में स्था रिवाज है। उदाहरण के लिये जापान वाले प्रपते वर्कर्स को बोनस के नाम पर 2 महीने का बाह्ररिक्त बेतन देते हैं। फांस बाले भपने वर्क्स को 1 महीने की ऐक्स्ट्रा सजूरी देते हैं। धाको बहां भीमन् 25 मधी के सन्बर इस का एक रूप सभी तक खटा नहीं किया आ सका है भीर यहां पर बोनस का जो रूप हे और वे माफ पेमेंड हैं, यह इमेगा बदलता रहा है भोर इसलिए हमारी परवानो ٠, • भी बढ़ती रही है।

वीमन् इस बार को विशेषक बाता है, सरकार ने इन वर काफी मंग्यायच्यी की है मौर बर्केस के दिनों को मौर सभी के हिनो को अपने व्यान में रखा है सीर इस मोनस को बुछ स्टबिमिटो प्रदान भी है सोर बझी गेम्मीरना से सोमने के बाद बह यह विद्येवक लाई है। इसलिए मेरा विश्वाम है कि अब को बार जो निर्वंय हुया है, पूर्व में लिये बये निर्णमों से यह झवस्य हो उत्तम मोर सराह-नीय है। यह मैं इसलिए कहना हुं कि जब द्वितीय युद्ध हुआ वा, उस वक्त वर्कते का इनमेंटिव्य दिवें जाते ये भीर बाद में बोनस देना मुरु किया गता जोग उतका माखार यह या कि किसो इडस्ट्रो में नका हो या पाल, 4 परमेन्ट या जितना भो परसेन्ट बोतस था, वह इंडस्ट्री को देना हो का झीर इन को पाने के लिए हमेबा सगढे, हल्ला गुल्ला, स्ट्राइन्स, बन्ध और घराव झादि सभी होते रहते थे। इसलिए सरकार नेएक कवेटी नियुक्त की भीर उस को बोनस कमीशन का नाम दिया गया । यह 1964 की बात है । इस कमीसन का प्रनेक बैठकें हुई घौर इस मे निर्णय लिवे गये मोर बोनस एक्ट 1965 में पास हुआ भीर उस से भी अब काम नही चना सौर स्ट्राइक्स सौर चेराव सादि सब चलते रहे, तब सरकार वे बडी मेहनत से मौर बडा परिश्रम कर के एक फारम्ला दिवा भीर वह 8.33 परतेन्ट बोनस देने का बा लेकिन उस से भी वर्कर्स सतुष्ट नही हुए भीर कुछ लोगों ने उनको बहकाना बुद किया और प्रगर में यहां उन का नाम ब् तो वे इल्ला मचाना मुद्द कर देवे । लेवर्र्य को सरकार में विश्वास है लेकिन कुछ नोयों ने उन को उकसाना शुरु किया श्रोर उसका नतीजा यह हथा कि भौधोगिक लेत वे सबाग्ति बनी रही धोर बेराब, स्ट्राइक्स कौरह हुए खितसे बीडक्सन कम हो नया । जीवनवन बन्द हो जाने से वैश्वी विषय स्थिति होनी पाहिएं की बह स्विति वैदा हो वई और तव सग्कार को भयेल 1972, में भीनत रिविचन कमेटी नियुक्त करनी पहते बौर

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उसमें बर्कने के तीन प्रतिनिधि थे, प्राइवेट सेंक्टन के 2 वे, प्रन्मित सैक्टर का एक था, एक एकोनामिस्ट वा बीर एक इन्डियेंडेट था। इस तरह से यह कमेटी बनी झौर उस मायेटी ने अपनी रिपोर्ट ही, जिस के बाद 25 सितम्बर, 1975 का प्राडिनेन्स निकाला गया भीर भाज यह विश्वेयक कानून के रुप में पास होने जा रहा है भीर इसीलिए इस हाउस में इस को विचार के लिए लाया गया है और उस पर चर्चा बल रही है। श्रीमान्. इस में बोनस को प्रोडक्शन के माथ जोड़ दिया बया है ग्रीर वर्कने को 4 परमेन्ट बोनस देने की बात है। इस में लोगों को खतरा है कि 4 परसेन्ट भी मिल सकेगा या नहीं। सरकार से इस को सुनिश्चित कराना है कि उन्हें 4 परसेग्ट मिलता रहे । इमलिए मेरा यह सुमाब है कि पब्लिक डिस्ट्रोब्य् मन मिस्टम का संगठन हो झौर 4 परसन्ट तय करने में सरकार ने कुछ विगेवता विखाई है भौर कुछ अच्छा काम भी किया हैं जैसे कि किसी भी उबोग में धगर 10 घादमी तक हो, तो वे भी उस के प्रधिकारी होंगे। इस तरहा से बोनस मिलने वालों की संबधा बहुत ज्यादा हो जाती है भौर दूसरी विशेषता यह है कि पहल नियम यह या कि 40 बपये से कम बोनस नहीं दिया आएना । इस नये नियम मे इस को 100 इपये कर दिया गया है झौर बह स्वायत योग्य जान है और दर्कर्म के हित में है। जेकिन इसमें एक बतरा है जिसकी चर्चा मौर लोगों ने भो की है कि इस का आधार बैसेंसशीट होगी ौर वह बैत्रेसंसीट कौन तैयार करेवा भीर उस की जाव कौन करेगा। बैलेन्स मीट के प्राधार पर बौनस का बटबारा होगा। इस से एक बहत बडा बतरा बेवा होता है। में त सुझाब यह है कि एक ऐसी कमेटो होनी पाहिए, जिस में आफोर्स का एक प्रतिनिधि भी रहे धौर बह देस बात को देखें कि कितना उत्पादन बढ़ा हैं स्प्रैर कितना नका हुआ है। इस बात की मीचे हो। इस ते यह होगा कि मक्यूरों के "इन्हर में मह बात होनी कि हमारे बाब मन्याय नहीं हुआ है। कोई भी उद्योग फलफुल नहीं सकता है, उसका विकास नहीं ही सकता है जब तक बर्कर्स यह न समझें कि यह उच्चोग हमारा है और मेनेजमेंट का भी भगाइसी में है कि वह समझे कि ये वर्कर हमारे हैं और हम इन में गें ही हैं। इस तरह में आपस में सहयोग की माबना होगी तभी उद्यीग बढेगा, फलेफुलेगा । इसलिए इन सब बातों पर ठीक से गौर किमा जाना चाहिए। मेरा निवेदन है कि जो विधेयक ग्राया है वह ठीक है। भ्रापने भी कूछ मामि हो की चर्चा की है, मौर लोगों ने भः की है। 🕊 उन में से बहुत सी बानों भे सड़मत भी हं लेकिन मैंने भाषना जो मुझाव दि ग है कि इडस्ट्रियल एरिया में णान्ति बनी रहे, झझट झयडा न हो, स्ट्राइक आदि न हो, इसके लिए जरूरी है कि एक एक इंडस्ट्रियल रिलेशन कमेटी बना वी जाए जो जब कोई ऐसी बात हो उलका इसके जरिये से तसीफिया करा लिया जाए, उनको समाप्त करता लिया आए । वर्क्व के माथ सन्याय न हो, इनके हकों पर कुठारा-वात न हो, किसी तरह के भेद-विभेव की बात न हो ऐसी व्यवस्वा भी कर लो जानी वाहिये ! जिस तरह सं जब किसी को बीज बराद होती है तो उसको दुब होता हें भौर बह उसको महितकर समझता है उसी प्रकार से बर्कर जिस इंडस्ट्री में काम करें व उस इंडस्ट्री को भ्रपना माने भीर जब बे उसको भवती मान तमे तब मनेडमेंट भी बुझ होना, सरकार भी बुझ होगी कि उसने जो नियम बनाए हैं वे ठीक हैं भौर बर्कर भी खुझ होंने । मैनेजमेंट इस बास्ते कि उसका प्रोडक्सन ठोक है सोर सरकार इस बास्ते कि पूर्व ज्ञान्ति है और उसके नियन ठीक हैं भौर उत्पादन वह रहा है। तब वर्क्त का भी फायदा होगा। पारएपरिक सहयोग की भावना जब लक उन में वैदा नहीं की जाती है तब तक ईस्र ...नहीं हो सकता है, फिर नाहे नौनर्स आप कुछ दे दें। यह प्रविश्वास की मानता अगर

147 Res. and and Payment of FEBRUARY 3, 1976 Res. and Payment of 148 Bonus (Amdt.) Bill Bonus (Amdt.) Bill

[श्री 'जगन्नाथ मिश्र]

रहेगी तो हम कहीं के नहीं रहेगे श्रीर जहां हैं उससे भी पोछे चले जाएंगे। हम ग्रगर मागे बढ़ना चाहते हैं श्रीर दुनिया को दिखाना चाहते हैं कि हम ग्रथने वर्कर्ज के प्रति कितने हमदर्द हैं तो हमें वास्तविक रूप में उनका हमदर्द बन कर दिखाना होगा। हमा रे मंत्री महोदय बड़े ही उच्च विचारों के हैं वर्कर्ज के प्रति उनके दिल में बड़ी सहानुभूति है श्रीर भुझे विश्वास है कि उन के हाथों कमी भी वर्कर्ज का बुरा नहीं हो सकता है। उनके हाथों उनका बुरा न हो, यही मेरी कामना है।

यह जो विधेयक है इसको सुन्दर रुप से कार्यान्वित किया जाए, इसकी ग्राणा हम उन स करते हैं ग्रीर इन ज्ञब्दों के साथ में इस विधेयक का हार्दिक स्वागत ग्रौर समर्थन करता हं।

SHRI N. SREEKANTAN NAIR (Quilon): I am really sorry that Mr. Raghunatha Reddy has been made a cat's paw of by the reactionery forces in the Ministry.

When the emergency was declared and the 20---point rogramme came, an eminent economist Dr. Raj declared in a conference that the bias of the programme was in favour of the employers. Some of us retorted that it was against the working class. We were forced to support it in the hope hat ultimately some balance, some discipline, some effective growth would be actieved in the country and that the reactionery forces would not go downright against the interests of the country. But this Bill is the culmination of the machinations and the plots that have been hatched behind the doors by these reactionary forces.

This Bonus Ordinance came like a bolt from the blue. We did not know how t^o react to it, we could not forefee it. And row you have brought it as an enactment. Thirtyfive years ago, on 9th August, 1942, when the news of Mahatma Gandhi's arrest shocked the entire world, I declared a strike in Harrison & Crossfield, Quilon, and after seven days of strike the first annual bonus in this country was granted. It was seven measures of rice. It was deferred payment of wages, and later on the principle was. accepted through out the State of Travancore. In a tripartite conference in 1946, presided over by Sir, C. P. Ramaswamy Ayyar, four per cent was accepted as deferred wage bonus.

Again in 1948, when Mr. C. Kesavan was the first Labour Minister in the Congress Government a second tripartite conference was held in Travancore in Kerala where four per cent was again reiterated. To bring down the deferred wage bonus to the profit sharing bonus was the great achievement of the great leaders, whether it is of the INTUC or of the other Central Trade unions.

Anyhow, when the Bonus Act was challenged in the Supreme Court myself and the leader of the Central trade unions were there to defend it. Later on, Mr. Khadilkar came forward with an enhancement from 4% to 81% which I didn't think was approved by the highest authority in the country. So, it was with their [concurrence that this enactment was passed. Since we were old friends, Mr. Khadilkar wanted to deprive me and my organisation of our participation in the all India conferences and Mr. Reddy endorsed it. So, I am not in the central appex body; I am not in the central tripatite conference. 'I am not sorry because I would have felt it difficult to say O. K. to many of these things, which my great friend Mr. S. K. Dange is forced to do now.

Anyhow, I oppose this Bill in toto for several reasons. You have brought down the percertage of the bonus. You are taking it away completely for the next year. I asked you a definite question,
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Whether it was profit or allocable surplus. You said that it was profit..(Interruptions)

As an economist, you ought to know that I for one would be prepared, so far as the big companies are concerned, to accept the allocable surplus, if you take away the issues of bonus shares which have been declared from the time of the First World War. Has your Government got the guts to do it? They do not have guts, because they dare not touch the monopolists.

As has been pointed out by Mr. Indraiit Gupta, you are bringing down the time lag for the issue of Bonus Shares from 40 months to two years so that they may double their investment every two years. How many times, have they doubled their capital by the issue of Bonus Shares ? Should the workers sweat and give profit to 50 to 60 times of the capital which has been manipulated during the last 40-50 years? If you take away all the bonus shares and calculate allocable surplus, I will show you that every firm of long standing will have terrible profits. And then you want use to accept allocable surplus of one pie or one rupee. How can it be so ? You are not only cheating the workers but unduly aiding the monopolists. That is my complaint.

Coming ito the banking companies, you say that Government will give some ex-gratia payment to their barking employees. Who else will give upto ten per cert? What about the workers of the 200 ard odd banking firms who are being shurted out? Why do you want to favour the foreign barking companies? Why car you rot compel them also to pay ex-gratia? You can not compel them to pay ex-gratia when there is no enactment. So, the Governmert is prepared to pay even then you wart to favour the foreign comparies. I do ret undertand this policy.

Yot said that there was no formula evolved under section 34(2) Nobody expected any formula. Even tomorrow, there could be another formula based on product vity.

You and I know that the stror g trade up ions will compel the employers to give 20 percent more wages to compensate for the loss in bonus. When there is profit and that profit is hidden, the employers do not want the profit to go into their accounts. That is. the secret of the higher bonus paid in every company including the public sector undertakings. I have negotiated settlements in the HMT for at least 3-4 years. If you start questioning some of the items, some of the entries, they will be in soup. I had also negotiated in the Hindustan' Insecticide Limited. There was no question of formula. They have been giving bonus upto 20 per cent, because their capital investment is a bogus, artificial creation. A gift was converted into capital of several crores of rupees. Who gave the capital ? Nobody .. The workers continued to give them profit. None of the employers will give correct accounts. You say, don't give over 20 per cent. If the employer is willing, if there is a formula, the employees used to get it. Why do you want to give it to the employer? Is he going to give it to the nation or plough it back ? No. He will not do that. You want to take it away from the poor employees and give it to the rich employers. The Goverrment has become completely in favour of the employers and against the workers. This Bill is intended to benefit the employers and the monopoly capitalists and also foreign bank owners. This Bill is only to help the reactionary forces in the courtry. This Bill is going to an tagon ise the working class. I am sorry that this Government has bro ght forward this Bill.

SHRI VASANT SATHE (Akola): Mr. Chairman, Sir, I b gin by congratulating the hor. Minister for having brought a Bill where he has tried to clear the confusion that was prevailing up till now. Originally, when we in the field of trade union began to fight for bonus, we really fought for a share in the profit. That is how the battle brgan. But later on, as the gap between the real wage and the money wage kept on increasing and because the dearness allow-

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[Shri Vasant Sathe]

ance which was not properly linked to the cost of living index also could not make up this gap, the concept of bonus which was originally the profit-sharing concept became the deferred wage concept. That is how the concept of deferred wage came in. But the moment you bring in the concept of deferred wage, then the concept of minimum guaranteed, irrespective of profit, or loss, automatically follows as a logical corollery. That is why, up till now, in all our wisdom, the entire trade union movement of this country belonging to this side or that side and also the Supreme + Court accepted the deferred wage concept irrespective of profit or loss. That was not struck down although challenged. Therefore it is too late in the day to say that we have suddenly woken up to realise that bonus has to be strictly related only to profit and that the concept of deferred wage has to be given a go-by.

Waile talking of profit-sharing, the hon. Minister explained that what he was having in mind was to restore it to the original .status of profit-sharing. But then, I find, in this Bill, in clause 7, you talk of allocable surplus theory. This is the new concept that you are bringing in. The "profit". as Mr. Sreekantan Nair rightly pointed out, as understood in terms of balancesheet economics-my hon. friend, Mr. Salve can explain this-is a different concept. The moment you talk of allocable surplus, what do you have in mind? Are you going to correlate the surplus in terms of the taxation law? Are you going to correlate the surplus after adhering to all other deductions under the bonus formula .as was carlier. What is the concept of allocable surplus? We have not, either happily unhappily **0** defined it here. I don't see any definition of allocable surplus. You have said in the schedule such and such things will be included, and you have also included gross profit. But that is enumeration of

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the solution out, it has any co-relationship " to the initial capital.

SHRI RAGHUNATHA REDDY: Section 15 read with the Schedule will have to be taken into account for the purpose of calculating the allocable surplus. I don't think there is any ambiguity about it.

SHRI VASANT SATHE : Will it not be cheating the workers if you allow it day to day in the form of additional bonus shares from the profit or from the surplus to be given to the employers and then correlate the years profit to this inflated share, what is the allocable surplus you are going to give them ? Therefore, this is one aspect that has to be considered.

Then in clause IO I would like to point out only a few salient features of this Bill. In clause IC you are saying :

"For section 13 of the principal Act, the following section shall be substituted, namely :--

13. Where an employee has not worked for all the working days in any accounting year, the bonus payable to him under the section to shall be proportionately reduced." Now, you know that many times a worker is unable to work not due to his fault but due to the fault of the employer because he has no work or, sometimes, involuntarily when he is ili. Formerly, the idea was that whoever has completed 240 days of work should be entitled but now you are saying here that it should be reduced proportionately for every day that he does not work. You have not given any reasons so all that will be reduced. Why do you want to do this ? This is one point I wanted to make.

Lastly, so far as this Bill is concerned, I will like to maining, spart from the goneral question I will be during to about participation; 'Sootide. My. In clause '19 it is said :

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"31A. Notwithstanding anything contained in this Act,--

- (i) Where an agreement or a settlement has been entered into by the employees with their employer before the commencement of the payment of Bonus (Amendment) Act, 1976, or
- (ii) Where the employees enter into any agreement or settlement with their employer after such commencement,

for payment of an annual bonus linked with production or productivity in lieu of bonus based on profits payable under this Act, then, such agreement or settlement as the case may be :

So, here, the concept of assuring profit, you are yourself giving up. You began by saying that our whole idea is to link the bonus to profit. Now, where has this concept gone ? The moment you say it will be linked to production 'or'—and not 'and' productivity,....

MR. CHAIRMAN : The Bill provides for both.

SHRI VASANT SATHE : It is 'or' here; you have said that in very clear terms and not 'and'.

AN HON. MEMBER : How does it make any difference ?

17. 00 hrs.

SHRI VASANT SATHE : I will tell you how it makes a difference. Now, supposing last year a certain production was achieved, we enter into an agreement that so long as the target of production of so many tons or so many yards of cloth m maintained and it does not come down, we shall have so much honus. I enter into an agreement of five years. As long as the production is above the production of the year 1976, I shall be entitled to so much honus linked with production. Productivity will mays, as you know, individual productivity which is a scientific term which can be measured in terms of time and motion study; per hour, a worker is producing so much; that is the test of his productivity. Suppose for any reason, he does not get the work. That does not affect bls productivity. He may say, 'I have retained my productivity; I shorld get so much bonus'. Is that our concept ?

. .

SHRI RAGHUNATHA READY : May I clarify this ? In the expression used 'production or productivity', there is a disjunction. If we use a conjunction there, it would mean greater hardship to the worker. A trade union can enter into an agreement on the basis of either productivity or production or both. The choice is entirely theirs. As far as their choice is concerned they can have either or both. But if a comjunction is used instead of a disjurct or. it would result in greater hardship to the worker.

SHRI VASANT SATHE : Actually I' say 'or' is advantageous to the workers. You have helped the workers there. Hereafter without relevance to profitability, we can always have an agreement to secure a particular bonus, may be limited to 20 per cent, but at least a minimum bonus can be secured. Therefore, I congratulate the Minister for making this provision. This is the real saving grace in the entire Bill. I would have been happier if you had not used these words. But I congratulate you for this.

The last point I want to stress--and stress with all humility at my command--is this. You will make a nonsense of this concept if you do not allow participation of labour in the management to the fullest measure, from shop level to the management level. The entire allocable surplus theory can have meaning only if the workers know what the real allocable surplus is. The workers today are cheated of the real allocable surplus by manipulation of both production and eccounts. You know very well how the entire black money has grown in this country. The financing institutions also are not paying enough stechtion, although to per

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cent of the funds go from the financing institutions to these managements-on which the profits go to them in terms of dividends. I would beg of you to consider this. Can you not have some measure or law by which you will be able to have more positive vigilance in accounts and in management to know what the real production is ? There should be representatives both of employees and of the financing institutions. Only if you do this, linking it with productivity will be meaningful, linking it with production will be meaningful and also linking it with allocable surplus will be meaningful. Therefore, I would submit that this Bill, by itself, if left without the other measure, will have the darger of alienating the feelings of the working class. Therefore, kindly be forewarned, do not leave it here, follow it up with a measure which will give full participation to the labour in management so that they are not cheated of the real allocable surplus.

SHRI S. M. BANERJEE : I request that the Minister may speak tomorrow; there are many Members who want to speak.

MR. CHAIRMAN : Let us see how the discussion proceeds.

श्वी दामोदर पाँडे (हजारोवाग) : सभापति जी, जो विधेयक सामने लाया गया है उ:में बहुत सारे सुधार की गुंजायण है, ग्रौर भी इस को ग्रच्छे ढंग से यहां रखा जा सकता था। मैं चन्द शब्द कहना चाहता हूं, ग्रौर वह यह कि जब जब भी ग्रावण्यकता हुई हमारे देश के मजदूरों ने कभी कुरबानी देने से ग्रपने को पीछे नहीं रखा। जब जब जरूरत हुई उन्हों ने ऐसी व्यवस्था को स्वीकार किया जिस से देश का कल्याण हो। ग्रभी हाल ही में ग्राप ने देखा होगा कि स्टील वेज का जो ऐग्रीमेंट हुग्रा उसे मजदूरों की बहुत बड़ी कूरबानी समझनी चाहिये जो उन्हों ने दी।

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उस एंग्रीमेंद को उन्हों ने मन्जूर किया जो शायद साधारण स्थिति में वह मन्जर नहीं करते। लेकिन फिर भी देश की ग्रावश्यकता को देखते हुए उन्हों ने मन्जूर किया। जब जब कंट्रीब्यूशन की बात ग्रायी तो वह कभी पीछे नहीं रहते हैं। तो मेरा ख्याल था कि ग्राज जो चीज बोनस फ़ौरमूले के रूप में हमारे सामने ग्रायी है, या प्रोडक्शन, फ़ौरमूले के रूप में सामने ग्रायी है या प्रोडक्शिन करते तो उस से ग्रच्छे ढंग से कोई ग्रच्छा रास्ता सोच कर के उन को खुश कर सकते थे ग्रीर ग्रच्छा रास्ता निकाल सकते थे।

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बहत सारी बातें हई, लेकिन एक पहल पर विचार नहीं हुआ जो मैं रखना चाहता हं। एक तरफ बात होती है कि प्रौफ़िट हो तो बोनस मिलना चाहिये। बात सही है। लेकिन ग्राप कल्पना कीजिये वैसी स्थिति की जहां ग्राप यह कहते हैं कि तुम कभी प्रौफ़िट कमा नहीं सकते । मैं कोयला उद्योग की बात कहता हूं। कोयले की जो प्राइस रिवीजन कमेटी बनी उस ने कहा इन को ग्रपना खर्चा चलाने के लिये जो कोयले का उत्पादन होता है उस में खर्चा चलाने के लिये कम से कम 21 रु० कोयले की कीमत बडनी चाहिये । कैबिनेट ने तय किया कि 17 रु० से ज्यादा नहीं मिलेगी । तो आप ने 4 परसेंट प्रोफ़िट शेपरिंग वहीं रख लिया । तो ग्राप हम से क्या कल्पना करते हैं कि हम कभी प्रोफ़िट कर सकते हैं। तो जहां डिप्रैस्ड प्राइस रखते हैं, कीमत घटा कर के रखते हैं इसलिये कि उस से समाज का कल्याण हो, समाज में कोई ग्रव्यवस्था न फैल जाय। तो उस जगह पर ग्राप यह रखेंगे कि उस उद्योग में प्रौफ़िट होगा तब बोनस मिलेगा। तो वसे उद्योग में काम करने वालों को बडी निराशा होगी। स्राज दो साल के अन्दर कोयले का उत्पादन 24 प्रतिशत बढ गया एक साल में 12 ग्रीर दूसरे साल में भी

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12 प्रतिशत बढ़ा । तो जव 12 प्रतिशत कम उत्पादन था तब तो ग्राप ने पूरे 8 परसेंट बोनस दिया, ग्रीर 12 परसेंट बढ़ा तो 4 परसेंट दिया, ग्रौर जब 24 परसेंट बढ़ गया तो ग्राप कहेंगे कि बोनस नहीं मिलेगा । तो यह मजदूरों को संतोध दिलाने वाली बात नहीं हो सकती है । आप कहते हैं कि प्रोडक्शन बढ़ाओं तो प्रोडक्शन बोनस करें, मन्जूर है, हमें कोई एतराज नहीं है । हम काम कर के पैसा लेना चाहते हैं। ग्रौर काम जब करते हैं तो पैसा जरूर लेंगे । हम ने ग्राप का प्रोडक्शनं बढ़ायां । लेकिन ग्राज कोयले का उत्पादन 24 परसेंट दो साल में बढा, तो जब उत्पादन बढा ग्रौर प्रोडक्टिविटि मान लीजिये ग्राप कहते हैं कि प्रोडक्शन के हिसाब से लें बोनस, तो जब 24 परसेंट हम ने प्रोडक्शन बहाया तो उसी हिसाब से बोनस भी मिलना चाहिये । लेकिन ग्राप कहते हैं कि नीतल रह कर 20 परसेंट से ज्यादा नहीं मिलेगा । तो स्राप क्या करना चाहते हैं। प्रोडक्टिविटो की बात करते हैं तो ग्राप कइते हैं कि इस से ज्यादा प्रोडक्शन नहीं बढ़ना चाहिये । क्या ग्राप की यह कल्पना है कि 20 परसेंट से ज्यादा प्रोडक्शन नहीं बढना चाहिये । तो यह ऐसी बातें हैं जिन पर विचार किया जा लकता था। ग्रौर इस पर ग्रगर गंभीरतापूर्वक विचार कर के यह बिल यहां रखा जाता, तो ग्रौर ग्रच्छा होता । इस में नियत की बात मैं नहीं करता, ग्रच्छी नियत से यह बिल लाया गया है ग्रौर कोशिश की गई है कि मजद्रों की मदद करें। जो एक एनारकी चलं रही थी ग्रौर पूरी ग्रव्यवस्था की बात चल रही थी, उसे दूर करने के लिए एक व्यवस्थित ढंग से नियम बनाया जाए जिस से पूरे उद्योगों में समान ंग से मजदरों को बोनस मिल सके और उद्योगों में शान्ति स्थापित हो सके, इस बात की कोशिश की गई है। लेकिन इतमें कुछ बातें ऐसी रह गई है जिन पर विचार करना लाजमी है। ग्राप ने यह कहा कि पिछली बार जो

बोनस का एग्रीमेंट हुन्ना था, उक्षमें कुछ ज्यादा भी दिया जाता था लेकिन बोनसं को काटने वाली बात भी थी लेकिन ग्रब बोनस काटने वाली बात नहीं होगी । यह बड़ी खुशी की बात है लेकिन जैसा कि मेरे से पूर्व वक्ताग्रों ने कहा है कि जितनी भी बैलेंस शीटें बनती हैं, एक भी रिलायेबिल नहीं है, किसी पर भी विश्वास नहीं किया जा सकता । पब्लिक सैक्टर में भी जो बेलेंस शोट बनती है, उन में भो कितना डीप हम जाते हैं। वर्कर्स पार्टिसिपेशन की बात करते है, करनी भी चाहिए । बोर्ड में उन के इन्वाल्व-मेंट की बात करते है ग्रीर बोर्ड के स्तर तक मज़दूरों का मेम्बर रहता है। ग्राखिर वर्कर्स का डाइरेक्टर जो बोर्ड में रहता है, उस की क्या कैपेविलिटी है। वह क्या समझ सकता है कि एकाउन्टस में कहां कहां हेरा-फोरी हो रही है। यह इसलिए है कि उन को सारी सुविधाए नहीं मिलती है, उन के पासं वे सारे साधन उपलब्ध नहीं है जो दूसरे डाइरेक्टर्स के पास हैं। जो दूसरे डाइरेक्टर्स है उन के पास तो पूरा सेकेटेरियेट रहता है जो पीछें से उन की मदद करता है। वर्कस के डाइरेक्टर के पास सिवाय भाषण करने के कुछ नहीं होता है। इसलिए मेरा सुझाव यह हैं कि ग्रगर ग्राप सही माइने में उंस को डाइरेक्टर मानते है तो सेकेटेरियेट की सारी सुविधाएं जो पब्लिक सेक्टर के डाइरेक्टर्स को मिलती है उस को उपलब्ध होनी चाहिये जिस से वह एकाउन्टन पर नजर रख सके ग्रीर यह देख सके कि कम से कम बैलेंसशीट तो ठीक बनी हई है। ग्रब प्राइवेट सेक्टर में कहा कि पार्टीसिपेशन करो, बड़ी खूबो से पार्टीसिपेट करेंगे लेकिन वहां तो बोर्ड में बैठने नहीं देंगे और प्लान्ट में जा कर पार्टीसिपेट करेंगे तो वहां कहेंगे कि कोयला जरा कम खर्च करो क्योंकि ग्लास पैदां करना है । तो उस हालत में ग्रगर हम प्रोडविंटविटी की बात करने वहां जाएंगे, उने का प्रोफिट कैसे बड़े, इस की बात करने जाएंगे, तो उस हद तक पार्टी_

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[श्री वामोवर पांडे]

सिपेधन उन को मंजूर है सेकिन अपर उन को यह कहे कि तुम्हारे मैनेजिंग डाइरेक्टर ने कितना टी॰ डी॰ में खर्च किया, तो बे कहेगे कि यह तो देव सिकेट है. तम्हारे जनरल मैनेजर ने एन्टरटेमेंट पर कितना बार्च किया तो वे कडेंगे कि यह देड सिकेट है, हम इस को नही बना सकते । ग्रगर हम कहेंगे कि स्टोर में जो परचेन की गई उन के लिए टेंडर मांगा गया था या भाई-भतीओ से टेंडर तो नहीं मंगाए थे, तो वे कहेंगे कि यह देड सिकेट है, इस को हम कैसे बता सकते है। तो वर्कर्स का इस में क्या पार्टीसिपेशन हमा ? मगर मीनिमफल पार्टीसिपेशन आप चाहते हैं, ऐसा पार्टी-सिपेशन जो सही माइनो में कोई घर्ष रखता है, तो हर स्तर पर जो मजदूरों के प्रतिनिधि हैं उन की ऐसी हैसियत होनी चाहिए कि हर स्तर पर वे भपनी उगली रख सकें. हर स्तर पर भपनी बात रख सकें झीर झगर हर स्तर पर अपनी बात न भी रख सकें. तो भी कम से कम उन को उसकी जानकारी तो मिले। ऐसी व्यवस्था होनी चाहिए । तो मेरा सुझाव यह है कि इस बोनस कानून को लागू करते समय ऐसी व्यवस्था होनी चाहिए कि मजदूरों के जो प्रतिनिधि ह उन को साधन उपलब्ध होने चाहिए । जो कुछ भी हो, हर चीच में कोई सच्छाई रहती 🖁 भीर प्रोफिट स्पेरिंग की जो बात झाप कर रहे है, वह ठीक है लेकिन जहां डिप्रेस्ड प्राइसिंग रखते हैं, उस के बारे में क्या व्यवस्था डोनी। जहां ताल ठोक कर कहते है कि तम्हारी प्राइस नहीं बढेवी भौर प्रोफिट नही कमाना है, जिस से समाज को बाटा होना, ऐसे उद्योग धन्धों में मजदूरों को क्या करना चाहिए, इस के बारे में था व्यवस्था होनी चाहिए। वर्कतं पार्टी सिपेकन के झौर मजबूती से कदम उठाए जाएं धीर उसकी मीनिग्फूल बनाया आए, उखको सही सभी में पार्टिसिपेट करने का काम दिया साए यह मेरा झाव है।

Res. and Paymons of 150 Bonns (Amde) Will

ेइन समी कामों को करने के बाव ही सकता है कि कुछ अच्छे नतीजे निकल आएं। अच्छे नतीजे निकलें, यही मेरी कामना है।

MR. CHAIRMAN: Before I call the next Member to speak, I may state that the general discussion will have to be over beforesix O'Clock. The Minister will replytomorrow morning. There are quite a number of speakers in the list before me. If everybody will make adjustment, all the members can be accommodated. Each member may take five minutes. You may kindly co-operate with me and I shall try to accomodate every one.

श्वी बिरंखीय झा (सहरेसा) समा-पति महोदय, मैं इम बिल का समर्थन कग्मे के लिए खड़ा हुया हूं। ग्रभी पूर्व वक्तामों ने कुछ मंकाएं व्यक्त की है। इस सम्बन्ध मे मैं यह कहना चाहता हूं कि इस विघेयक को बहुत दिनों से हम लोग झौर देम प्रतीका कर रहा था घीर लोग इसके बारे में चर्चा कर रहा था घीर लोग इसके बारे में चर्चा कर रहे थे झौर इस चिर-प्रतीक्षित विघेयक को ग्राज उन्होंने जो सदन के सामने पेश किया है, इसके लिए मैं मंत्री महोदय को धन्यबाद देता हं।

मैं कहूंगा कि दरमसल में यह विखेयक समाजवाद की झोर बढ़ने का एक झौर कदम है। झगर हम इस बिस के प्रारूप को देखें झौर केवल संकाधों में न उलझो रहें तो हम पाएंगे कि यह एक ठोस कदब है समाजवादी व्यवस्था की झोर बढ़ने का। झापने देखा है कि वीस सुखी कार्यक्रम के झन्दर्गत हफने मजदूरों की व्युनतम मबयूरी निर्धारित इपने मजदूरों की व्युनतम मबयूरी निर्धारित की है। कल हमने सहरी सम्पत्ति की सीमा जिहाईरित करने ताला विल यास किवा था, सपाल बेतन दिए जाने सम्बद्धी विन की हम पास कर चुके है, कंषुधा मजहूरी प्रथम का झन्द की किया जा जुव्या है। काय-जेनक

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झंसाय विकेश की साथा थया है वह भी इसी धन से एक कड़ी है। राज्य सवा में एक विकेश वारित किया मना है वित्तनें सवरन छंटनी जीर तासायणी के जगर रोक सवाई नई है। यबदूरों के प्रति सरकार का क्या रवैया है, क्या क्या है यह स्व छरकार की जो कार्यवाइयां हैं उन्हों से प्रतिलखित हो वाती है।

हमारे मजदूर प्राविक व्यवस्था की रीड़ है, इस में कोई दो राय नहीं है। यह बात घो सच्य है कि उनका बहुत बोषण हुवा है। माज सरकार इस बोषण का झक्त करने के लिये दुढ़ प्रतिष्ठ है। उनके बोषण का निश्चित रूप से मन्त किया जाएना झीर जो कुछ घी संकाएं व्यक्त की जा रही हैं मैं सक्सता हूं कि मंत्री यहोदय उन के उनर ध्यान देंचे ताकि हमारे मजदूर वर्ष के उनर ध्यान देंचे ताकि हमारे मजदूर वर्ष के उनर किसी तरह की विपत्ति न घाए, संकट न आए और उनके वो उचित सचिकार हैं वे उनको मिलें, उन से वे बंचित न रहें। मैं माना करता हूं कि इसकी व्यवस्था सरकार करेगी, मजदूरों की पसीने की कमाई का उचित साम उन्हें घवस्य मिखेया।

सभापति महोवय, में समझता हं कि इस विश्वेयक से मजदूरों को प्रेरणा मिलेवी उत्पादन बढाने भीर सामांत भजित करने की । भवर हम उत्पादम नहीं बढ़ाते हैं भीर लाभांस भजित नहीं करते हैं तो किर किसी को भी साम्र नहीं होगा। न देव ही स्वाय-सम्बी बन सकेगा धौर न कारखानेवारों को साम होगा झौर न ही मबद्दरों को साम गिलेगा । इसलिए इस विजेयक से उनकी प्रेरणा मिलेगी वे अधिक उत्पादन और नामांस प्रजित करेंगे । धमर हम सोन जो मजदूरों के बीच काम करते हैं बजदरों को उचित रूर में समझाने की कोजिज करें तो इस कार्य से जनको गिहिमत प्रेरवा निसेवी बीर वे धनमन हे उत्पादन प्रविक वडाएंने सौर 2234 Lame

सविक साथांस प्रस्तित करेंदे जिससे उनको जी माथ होना धौर देश को भी जाज हीना। इस विवेयक को धगर हम इस कप वें देखें कि कारवादे में हमारे मजद्वीं की आवीदारी धौर साप्तेरारी की यह प्रारम्भिक प्रवस्ता है, यह प्रारम्भिक विवेयक है, तो यह प्रच्छी नात होगी ।

मैं संबी महोदय से निवेदन अध्येग कि सावे वह इस तरह की व्यवस्था करें, इक इस तरह का विधेयक खाय, जिसमें वचपूरों की साजेदारी और उनके हित वहां वने रहें और मजदूर यह समझें कि दरप्रसल में इस वाकीदार है और उस रूप में वे काम को साने बढ़ायें और उससे लाघ प्रजित करें। वजपूर देवम्यक्त हैं और वह किसी से पीछे नहीं है। सब मजदूरों ने प्रनेक वार प्रपनी वफादारी देग के प्रति दिखा दी है । इसलिये मजदूरों का हक न मारा जाये, यह देखना यानवीय सदस्यों का कार्य है, सरकार का कार्य है।

मैं बंतो महोदय से घाषद करता हूं कि बह मजदूरों के हितों की रक्षा के लिये सवा तैयार रहेंगे, धीर ऐसी बीच नहीं होने देंवे जिससे उनके हक पर किसी तरह की धांच धाये। मैं इन सम्यों के साथ इस विधेयक का समर्चन करता हं।

SHRIMATI ROZA DESHPANDE (Bombay Contral): I fully endorse the feelings expressed by Comrade Indrajit Gupta and Shri S. M. Banerjee. I oppose the Bill and support the Resolution of Disapproval moved by Mr. Indrajit Gupta. The idea behind bringing in of this bonus ordinance and the compulsory deposit scheme (and such other measures which are basically anti-working class and which have proved to be anti-working class) is this, that there should be more capital formation, more production and more development. With this idea these things were brought in. There was a huge cry made all cound

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the country saying that due to the rising DA and wages inflation has come about and to curb inflation, this Compulsory Deposit Scheme was brought in. That was the blow to the working class. But first what happened? With this Compulsory Deposit and with this Bonus Ordinance, what do we find today? Where is the money being hoarded ? Was it in the pockets of the working class or monopoly houses where you found Rs. 15,000 crores ? It is hoarded in the houses of capitalists and the monopoly sector. You thought that inflation could be curtailed in this manner. With this idea you brought this. But what happened after this Compulsory Deposit Scheme etc. ? After these were clamped, those people who had some connection with the Government said that they would issue Bonus Shares.

With these bonus shares there are other shares too and they are changed into bonus shares because they could draw more dividends. Will you tell us what amounts of reserves are transferred to these bonus shares? Under the compulsory deposit scheme did the money they got go to your Treasury? What happened to it ?raised the dividend rate and you know how the bonus shares were transferred. The Finance Ministry all along spoke about the difficulty of the capitalist classes and they gave them the company's development rebate whose accumulation by the end of 1973-74 stood at more than Rs. 2,000 crores of which Rs. 67 crores represented as non-taxable transfer from year to year. Sir, I am giving all this because I want to show where the money has gone. The money is not in our pockets inflation does not come out of this. The money is somewhere else. I do not know whether you can get hold of this money. There is another part. In the balance sheet, in the running of an industry, there is inventory. Can you imagine how much of money is locked up in this inventory ?

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M R. CHAIRMAN : Madam, the timelimit applies to the lady member as well.

SHRIMATI ROZA DESHPANDE : I shall stick to only two points. I want one minute only. I want to quote the editorial of the *Economic Times*. It says on Inventory Savings :

"The recent reports of a slow-down in industrial output are less distresing than the indication that resources are locked up in inventory pile-up."

"Inventory component of capital formation rose by 27.6 per cent during 1974-75 as compared to 13.3 per cent in 1973-74. In absolute terms accretion to inventories in 1974-75 was at Rs. 1138 crores twice as high as in 1973-74-Rs. 540 crores-. This is a place where black money is locked up. Is there any way out ? Has the Government found a way out to bring out this money and put it into circulation and into productive use and capital investment? Even Shri Pranab Kumar Mukherjee the other day in the Rajya Sabha had to say this that the monopoly group had created a havoc inside the country by increasing black money, by taking out the money out of the circulation by various ways. In addition to this, Government gives them subsidy to export. On that score also some time ago, the textile industry wanted more subsidies for imports. In this way, I am sure that you are not going to increase the production or increase the capital investment from the capitalists. At the same time, you are also not going to get any: ooperation from the working class. It is the working class who stood by you during emergency and against the so called total revolution by J.P. Government is antagonising this working class. Somebody said that in the socialist country, those losing concerns do note pay any bonus. I ask them: in this socialist country, is there landlordism? in this socialist country are there blackmarketeers and tax-evaders. First establish socialism and then talk these things. I feel that this Bill is ab-

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solutely inopportune: Sir, on the 6th of January, thousands of people sat on hunger strike. We are sure that the working class are not going to take this blow lying down. It is goirg to unite and it is going to fight you through the democratic methods. I assure you about this. I wish that at least at this stage, the Government should re-think and withdraw this Bill.

श्री नाथू राम मिर्धा (नागौर) : सभा-पति महोदय, मैं इस कानून का समर्थन करने के लिए खडा हुग्रा हूं । जव से इस कानून पर चर्चा शुरू हुई तब से मैं इस सदन में जितने भी भाषण हुए उन को लगातार सुनता रहा हूं ग्रौर खास तौर से जो प्रस्ताव इस कानून के खिलाफ श्री इंद्रजीत गुप्ता ने पेश किया है उन के भाषण को तथा उन के साथियों के भाषण को मैं ने बहुत ध्यान से सुना । इधर से भी हमारे बहुत मे ट्रेड यूनियन में काम करने वाले साथी जो थे उफ्होंने ग्रपने ग्रपने विचार इस कानून के बारे में रखे ।

मैं ग्राप से निवेदन करना चाहता हं कि इस कानून को लाने की क्या भूमिका रही है उस के बारे में हम को कुछ सोचना पडेगा ग्रौर देश के बदलते हए हालात में सोचना पड़ेगा। मुझे दुख होता है इस बात को कहते हुए किट्रेड यूनियन में काम करने वाले नेता जो इस सदन में काफी बडी तादाद में हैं, इधर भी बैठे हैं, और उधर भी बैठे हैं, उन के दुष्टिकोण स्रौर नजरिए को इस देश की करोड़ों जनता कें बारे में ग्राबादी की दृष्टि से देखें ग्रौर ग्राज की जो सारी ग्रर्थ-व्यवस्था है उसके हिसाव से देखें तो उन का नजरियां वडा संकीर्ण माल्म पड़ता है। इस देश में 58 करोड ग्राज हमारी जनसंख्या है। लेवर के रूप में काम करने वालों की कुल संख्या का ग्रगर हम हिसाब लगाए तो कारखानों ग्रौर बडे

बड़े क्षेत्रों से काम करने वालो की संख्या 1 करोड से ज्यादा नही है। सारे मजदूरों को लें जो छोटे मोटे सारे ही उद्योगों में काम करते हैं तो कूल मिला कर 2 करोड़ से ज्यादा नहीं है। 2 करोड़ लोग ग्रौर उन के प्रतिनिधि जो इस सदन में काफी बडी तादाद में हैं जब कोई लेवर का प्रश्न याता है तो उस को एक बड़े ही संकीर्ण नजरिए से, संकीर्ण दुष्टि से इस देश के सारे वातावरण ग्रौर भूमिका में देखते हैं। वह कहते हैं कि मजदूरों ने जयप्रकाश नारायण का ग्रान्दोलन हग्रा तो बडी मजवती से साथ दिया। मैं सोंचता हूं कि देश के ग्राम लोगों ने जो एक बहुत गलत आन्दोलन था, गलत तरीका था उसका साथ नहीं दिया, उस को समर्थन बहुत कम लोगों ने दिया। ज्यादातर देश के ग्राम लोगों ने ग्रीर में सोचता हं कि गांवों के करोडों किसानों ने सही माने में उस का विरोध किया । ग्रब वह किया, कर्तव्य समझ कर दिया, ग्रच्छा समझ कर किया । पर देश के ग्रंदर जो हालात खडे हए, पिछले पांच छः वर्षों में स्टाइक वगैरह जो हए, उस समय जो स्थिति चल रही थी उस में हमाये टुंड युनियन के साथी किस तरह का रोल प्ले कर रहे थे एक होड़ सी लग रही थी कि हमारी तनख्वाह वढाई जाय, हम कारखाने में जाएंगे मशीन पर खडे रहेंगे काम नहीं करेंगे, पैदावार नहीं बढेगी, मगर तनख्वाह मागेंगें, वोनस लेंगे, इन वातों की एक होड़ सी लग रही थी, यू नियन पर यूनियन बढते जा रहे थे

श्री इःद्रजीत गुप्त : घेराव भूल गए?

श्री नाथूराम मिर्धाः घेराव भी करते थे। मुझे सब याद है। सब वोलने की जरूरत नहीं है, केवल इशारा ही करूंगा। सब बोलूगा तो ग्राप ज्यादा नाराज हो जाएंगे।

तो जो एक वातावरण पिछले पांच-छः वर्षों में देश में चल रहा था, खास तौर

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[थी सामू राम मिमां]

से जब से यह चुनाव हुआ एक तरह की होड़ सी लग रही भी मबदूरों के लिए, बैंके मजदूरों के लिए ही सारा देश हैं। मैं मजमूरों का कभी विरोधी नहीं हूं में भवदूरों का समर्वक हूं। भादमी अब हाथ में पाड़ा सेता है तो कितान बन जाता है बीर जब इवीना हाथ में लेता है तो मजदूर बन बाता है। इसलिए मुझे कोई उन से विरोध नहीं है। वर हमारे मजदूरों झौर ट्रेड यूनियनों में काम करने बाले नेतायों का दृष्टिकोण जिल तरीके का रहा मौर जिस तरीके से उन्होंने बक्त बक्त पर प्रपना जोर डाल कर कई ऐसी बार्ते जो इस देश की भर्व-म्यवस्था की नुकसान देने वाली थीं, उन को मनवाया मीर सरकार ने भी माना उन की बातों को, बह स्विति में सामने लाना चाहता था। ग्रब जब एक एमेंजेसी देश के अन्दर हातात ऐसे बनने से चोचित हुई मौर जब यह सोचा गया कि इस तरह के डिस्टांजन्स देश की अर्थ-व्यवस्था को विगाड़ रहे हैं, उन को ठीक करने की मावस्यकता है, तो उन को ठीक करने के लिए कदम उठावा गया। हमारे देश की प्रधान मंत्री ने, इस सरकार ने मौर हमारे मंत्री भी रचुमाच रेही जी कोई इंन्य्रजीत गुप्त से कन नजदूरों के हितचिन्तक नहीं हैं, वह भी इसी सरकार में बैठे हुए हैं, सब ने फिल कर बक्त धीर सारे हालात का तकाजा लेकर एक फैलमा किया। कारखाना चाहे बाटा करेवा नका करे 8 पर सेंट तो देना ही पड़ेना बहु जैसा प्रधान मंत्री जीने कहा मीर विलेकुल ठीक ही कहा, दुनिया में कहीं नहीं है। बाकी सारी बार्से दुलिया की जो हैं उन के साथ कम्पेबर नहीं किया जा सकता। पर दुनिवा में कहीं घाटा देने वाले कारखानों में बोनत देने की व्यवस्था नहीं है । मैं समझता हूं इस में सज्याई तो है भीर भगर सज्याई

TEBRUART 3, 1976 Nor. and "Paymine of 108 Bonno (Amdr.) Bill

के जन्मर दत कागून में जी कुछ नसतियां बीं उस को एक एमजेंसी के बक्त में जब कि बहुत की पलसियों का करेक्सम किया गया तो इनका की करिक्सन किया है तो में समझता डूं यह देश के जाम लोगों के हित में है। यह देश की धर्ष-स्थायस्था के हित में हैं। क्षापका एक मुक्ते भवार है, साप यह मामकर चलते हैं कि मजदूर झीर मजदूरों में काम करने बाले लोग ही ईमानदार हैं, दूसरे ईवानवार महीं है। भाप सोमने हें सभी मलिक बलत बैं लेससीट बनाते हैं, सारे उस्टे कान करते हैं, मजदूरों की कमर तोड़ने में समे हुए हैं----धापका यह दृष्टिकोण मसत है। मैं मानता हूं कुछ लोग नड़बड़ी करते हैं लेकिन सारे पूंजीपति ऐसा ही करने हैं, बह बात सही नहीं है। हमने इस देश में जिनस्ड एकोनामी को माना है। हसने पब्सिक सेक्टर, प्राह्बेट सेक्टर, छोटे इंडिवीजुझल सेक्टर को माना है। हमारी इस व्यवस्था के जन्तर्गत माप नाराज होते हैं कि झमरीका का एक व्यापारी यहां पर बात करने के लिए क्यों था गया, हमारी सावरेंन्टी थेंलेन्ज हो रही है। इस देश के दरवाजे खुले हुए हैं। यहां पर सिर्फ एक ही तरह के लोग भागे. कुछ एक देश के लोंग ही घायें, दूसरे लोग नहीं घाये--बहां पर इस सरह की कोई पाबन्दी नहीं है इस देश के हित के लिए हमें कई देशों से कई तरह की बातें लेनी हैं, कई तरह का ज्ञान प्राप्त करना है, कई देशों से रिसोर्सेज लेने है। दूसरे देशों की कई तरह की अर्थ-व्यवस्थाओं ते हमें मबद की धावश्यकता हैं धीर उसमें भमरीका भी भाता है। भगर हम उसको ठीक समझते हैं तो सापको नाराज नहीं होना पाहिए । इस देश की सरकार और हमारे मन्त्री जी मूर्क नहीं हैं। आप कहते हैं मजदूरों का देशा ले लेंबे तो फिर वह पूंजीपतियों के 109 Res. and Payment of MAGHA 14, 1897 (SAKA) Res. and Payment of 170 Bonus (Amdt.) Bill Bonus (Amdt.) Bill

भावा ही रह जायेगा। मैं समझता हूं माप को इतना तो सोचना चाहिए भगर कुछ सरप्तस रहता है, वह इम्मीडिएटली डिस्ट्री-ब्यूट नहीं किया जाता है उसको इन्वैस्ट करके दूखरे समाम लोग जो बेकार बैठे हैं, उनके लिए अववस्था की जाये तो कोई एतराज नही होना चाहिए। भाषका यह कहना कि मजदूरां का पैसा लिया जा रहा है मीर पूंजीपतियों को दिमा जा रहा है---मैं समझता हूं इस तरह का मूर्खतापूर्ण रवैया यह सरकार नही मपना सकती है।

भी इन्द्रवीत गुप्तः किसने कहा सरकार मूर्खं है, सरकार बहुत चालाक है।

श्री नाथु राम मिर्धा . में समझना हं सरकार चालाक नही है, वह तो रियलिस्ट बनकर काम चलाना चाहती है। वह रियलिस्ट बन चुकी है, ग्रागे ग्रीर ज्यादा बनेगी। ग्राज इस देश के शहरो गौर देहातों में इतनी बेकारी है गौर इस सेक्टर में जो इन्वेस्टमेन्ट है वह बढा हेवी होता है, जब इंडस्ट्रियल सेक्टर में दस-पाच हजार का इन्वेस्टमेंन्ट होता है तब कही एक आदमी को काम मिलता है। ग्रगर सरप्लस जेनरेट करके, ठीक ढग से मोविलाइज करके सही जगह पर इन्वेस्टमेंन्ट किया आये तो इसरे तमाम लोगों को एम्प्लायमेंन्ट दिया जा सकता है। इमलिये सारे हालात. सारी परिस्थितियों को झापको देखना चाहिए। इस बिल में ग्रच्छे प्वाइन्टम भी है जिनके बारी में मंत्री जी ने कहा है, दूसरी लोगों ने भी कहा है, मैं उनको रिपीट नही करना पाहता। प्रापको भी एक रीजनेबिल दुष्टिकोण से सोचना चाहिए। मजदूरो का ग्रीर सारे देश का ख्याल करके भापको बाडली सोचना चाहिए। केवल संकीर्ण दुष्टिकोण से ही नही देखना चाहिए । इस देश में 99 प्रतिशत झोर लोग है जोकि माज गरीबी में मर रहे हैं। जाज जिसतरह की उनकी हालत है उनके लिए भी भाषको कुछ सोचना चाहिए। यह सही है उनसे आप बोट खेकर आते हैं, उनको आप राजी रखने की कोशिश भी करते है लेकिन उसकी भी कोई सीमा होनी चाहिए । मेरा निवेदन है इस कानून को उसी दुष्टिकोण से देखना भाहिये माज यहां पर कोई दूसरे देश का मा आ यो तो झाप समझे हमारी सावरेन्टी चलेंन्ज हो रही है यह मापकी ज्यादती होगी। माप ज्ञानी है, ग्रापका भौर भाषकी पार्टी का नजरिया ऐसा नही होना चाहिए कि झापकी मंशा के मुताबिक न हो तो सरकार बहुत खराब नही तो इन्दिरा जी की जय-----यह बात ठीक नही है। मैं भाप से निवेदन करना चाहता हूं कि जरा गहराई से भाष इस पर विचार करें। जो इस देश का नजरिया होना चाहिये वह मैंने कहा है, ग्रौर मुझे ग्राशा है कि मेरी बातों में जो भावना छिपी है उस पर माप विचार करेगे ।

भी मूल भन्द डागा (पाली) : सभापति जी, मैं एक बात कहना चाहता हूं :

"The National Labour Commission headed by no less a person than a former Chief Justice of India, Shri Gajendragadker had said that the wages are not sufficient. Though productivity has risen substantially yet wages have lagged far behind." And he said further:

"The gap between the actual wages and the living wages is very wide."

This is the fact given in an article in "The Indian Worker".

हमारे निर्धा साहब ने बहुत वडी बात इही है। प्राज भी भारत में हजारों कम्पनियां है। उन के जो मालिक हैं उन की हालत कैसी है, मौर जो उन में मजदूर काम करतें

172, Res. and Payment of FEBRUARY 3, 1976 Banus (Admt.) Bill [aft HING-3 STAT] is that

हैं उन की हालत कैसी है, यह आप देखें। एक ही जगह काम करने वाले लोग जो कम्पनी के नालिक हैं और जो वहां मजदूर हैं उन में कितनी विषमता बढी है। यह बहुत बड़ा सवाल है। जहां विध-मेला होगी वहां सत्तोष होगा। आप ने जो सिद्धान्त रखा है, आदर्श रखा है उस के बारे में कुछ नहीं कहना है, लेकिन कान करने वाले जो लोग है, उन कम्पनियों में जो पढे सिखे लोग है जैसे इकोनामिक गडवाइजर्स, ऐडवोकेट झौर बैरिस्टर, यह मजदरों की हिमायत करने वाले नही हैं। जब तक हमारा पार्टिसिपेशन न हो जाय मैंने केंद्र में. कैपिटल पर हमारा ग्रधिकार न हो जाय तब तक कुछ नही हो सकता है। पबिलक सैक्टर में ज्यादा पैसा मनेजमेट पर खर्च होता है। लेबर को तो लिविंग बेज मिलनी चाहिए। इसलिये मैं कहता हं कि जितनी कम्पनियां है भीर जो कारखाने हैं उन में हमारा पार्टिसिपेशन जरूर होना चाहिये। उन का खर्चा कम हो, विषमना दूर हो भौर भ्रकाउन्टन को जीवने का तरीका हो तब ती कुछ हो सकता है, ग्रन्यया इस की माड़ में मजदूरों को मौर कम न मिल जाय बौर इस का लाभ मिल म। लिक न उठा लें. इस बाल का पुरा प्रक है। हम को सारे देश की बात सीच कर के काम करना भाहिये, धौर सिद्धान्त की लाग करने से पहले हमें पूरी मशीनरी तैयार करनी चाहिय मौर हमें मकाउन्टस देखने चाहिये, पूजी पर हमारा हाथ हो तब तो कुछ लाभ हो सकता है, ग्रन्थया इ.स. कालाभ पैसे वाले ले जायेंगे. यह खतरा है।

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Chairman, Sir, if the Government's intentions about labour in general and labour legislation in particular were honest, I would have perhaps looked at this measure from a different engle. But my whole point at the outset

is that Government have not really looked at the problem either from the point of view of the health of the eacnomy as from the point of view of the rights of isbour. My friend, Mr. Indrajit Gupta, made a very able plea for sticking to the whole formula and the Minister in his written reply could not really rebutt the accuments so well advanced by Shri Indrajit Gupta. Sir, some of the Congress friends, whom I heard with the greatest respect and attention, are so concerned about the larger problems of the economy and Mr. Mirdha has rightly pointed out about the vastunorganised sectors in our country, then why did they support the provisions of the earlier enactment about the payment of Bonus ? I did not bear any voice at that time from the Congress benches saying that the 8 33% formula was immoral, ungandhian, improper etc. I can understand a consistent adherence to certain well-laid down principles but if you accept something bacause it suits you a particular point of time and later on when it does not suit you because the times have changed, you change the policy and then to advance arguments now by quoting Mahatma Gandhi. I cannot understand it. I have great respect not only for Shri Ramsingh Bhas and Shri Sathe but for other trade unionists friends also, because though I de not myself belong to a trade union, I come from Ahmedabad, which is predominantly a textile city where not only workers but others also live because of the industry. I am not looking at the problem, as Mirdhaji was saying, from the narrow point of view of a trade unionist who wants to grab more for his workers and to get popularity and catch votes. I only ask, if we have accepted the idea of bonus as something good over a period of many years, how is it that suddenly it is looked at from a different angle and it 15 being said that it should be linked with profit, production and productivity?

Tais is a poculiar and pernicious measure. Government has acted cleverly, and if I may be permitted to say so, cunningly.

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Can show honestly say that they are really doing it because in this very Act they see the larger interests of the nation and of the hibbour? Of course, if you say, it was impedient to give 8.33% some years ago and now it is expedient not to give it, I have nothing to say. But if you base your arguments on certain sound principles (f doing justice to labour, to the economy and to the interest of the whole nation. I cannot believe my congress friends if they say that this new measure is pragmatic, good, etc. This is a Bill which is basically anti-labour. I do not say so because it does not give a certain amount of bonus. That is comparatively a small thing. But the attitude of the Governments both at the State and Centre, over the last 28 years has been by and large in favour of the employers rather than the employees. Although they talk loudly at the time (f elections and say certain things at labour meetings to get their votes, when it comes to putting them into practice, labour is not getting a share in industrial democracy. As Mr. Sathe said, labour must be given a chance to participate in industry. Can the Minister of Labour say how many schemes are there in terms of profit sharing and participation in management and involvement in industrial democracy? I come from Ahmedabad, and I know that the reaction of the workers today is very bitter, strong and hostile. Shri Ramsingh Bhai spoke about the "Majur Mahajan". The "Majur Mahajan" has been saying, "Don't punish us for giving more production," "And den't deny us the rights which are there".

I would like to conclude by saying that please do not take a mere expedient view of the matter. The Minister and the Prime Minister say and ask: "Where in the world do you see bonus for the sake of bonus?" But, comparisons can be and are odious. Moreover, is it honest to compare when it suits, and ignore when it embarrasses?

The impact of this Bill is going to be very adverse. Already, in Ahmedabad, four mills out of 65 textile mills gave bonus of more than 4 per cent and the rest of the employees were paid only four per cent as minimum bonus. This was for the accounting year 1974, that the employees of 61 mills in Ahmeaabad were paid minimum bonus. Now, although the mills had made almost the same profits or more or less in the accounting year 1975 as that of 1974, yet the workers of these mills will not get any borws whatsoever. The Arving and Calico Mills and others in Ahmedabad will not give any bonus because under the new formula, even if they had carned a profit of Rs. 50 laichs, hey dou't have give to bonus.

I want to make an appeal to the Minister, and ask hum why do not you have atleast a general review of the impact of the Boaus Act on the economy? I suggest, let some exports have a considered and studied view and find out whether it has any adverse effect on the economy. And, if it does not, then do not slash the bonus.

MR. CI{AIRMAN: There are two or three names in the list before me. If the House sits beyond 6 O'clock for 15 minutes, the list will be over. So, we will sit upto 6 15 p.m.

भी शिकनाथ सिंह (शुंगुनू) : समावति वी बोनस एमें डमेंट विस्त के ढारा यह प्रावधान किया जा रहा है कि श्रमिक वर्ग को किस प्रकार से बोनस दिया जाए, उसका फानून्सा क्या हो । हमारे श्री इंद्रजीत बुप्त जी ने बड़े धमकी घरे श्रीर ताड़वा घरे सब्दों में प्रानी बात कही है । उन्होंने कहा कि यदि इसको लागू कर दिया गया तो इसके काफी बुरे परिणनम होंगे । उन्होंने इस बात को भी सामने रखा कि इस एमर्प्जेंसी के समय ग्रीर जयप्रकान जी के मान्दी वन कि समय ग्रीर जयप्रकान जी के मान्दी वन कि समय ग्रीर जयप्रकान जी के मान्दी का म समय बर्किग क्लास ने सही दिशा ग्रमनई द्यीर सरकार के कदमों का समर्बन कि का म

175 Res. and Pasmen of Banut (Amdr.) Bill

[धी मिनेनाम सिंह]

बड़ा सैक्यान ऐसा है जो सही दिशा में चलता है और सही बात को करता है। उसने अयप्रकाश के झान्दोलन का विरोध किया या बौर सरकार की नीतियों का समर्थन किया था। सीफिन उनको यह भी नही भूलना पाहिये कि बकिंग क्लास में भी ऐसे लोग 🖠 जो देश के साथ गहारी करते हैं, उत्पादन को गिराते है। इसके उदाहरण भी हमारे सामने है झौर वे हैं रेलवे की स्ट्राइक, एस आई सी की स्टाइक, बैकों की स्ट्राइक, इंडस्ट्रीज में स्ट्राइक । देश के उत्पादन में भी उन्होंने बाधा पहुंचाई है। एमरजेसी के समय मे भी उन्होंने एक ऐसा सैक्शन बर्किंग क्लास में है जो छिपे छिने ही सही इसका विरोध कर रहा है। मैं यह मान कर नहीं चल सकता हं कि तमाम वर्किंग क्लास मच्छी है लेकिन में समझता हं कि कूल मिला कर मधिकाल हिस्सा वकिंग क्लास का मच्छा है, वह सरकार की नीतियों का समर्थन करता है, देश के लिए सोचता है। लेकिन है कितना यह ? मभी मापने कहा कि इन बातों में उसने सरकार का समर्थन किया है लेकिन उसकी विनती कितनी है ? 40-50 साब हो सकती है। स्पा उसी सँक्शन ने समर्थन किया है और सरकार को टिकाए रवा है ? मैं एक रेनिस्तानी इलाके से झाता हं। हमारे यहां एक छोटी सी चिढ़िया होती है जिस को क्या कहते हैं यह रात को उपर डांग करके सोती है इस वास्ते कि कही धासमान न गिर पड़े। यह समझती है कि जसने ग्रासमान को गापने पैरों पर रोका हवा है। हमारे देश में भी जयप्रकाश जी के झान्दोलन को जिन्होंने बढावा दिया झौर गडवड पैदा करने की कोशिश की उन लोगों को की यह मुनालता का कि देश उनके पीछे है सौद हम ही देश को मागे ले जा सकते हैं और हमारा कवन ही सही कदन है। बेकिन यह जो जनकी भान्ति थी वह निर्मुल

FFIRLARY 3, 1976 Res. cpd Ensword of 376 Bonue (Amde.) Bill

सिद्ध हुई । यहां भी यह नजों आपनित है कि वकिंग क्लास ही देश की आंगे आये आठा रही है, वही देश को टिकाए हर है. इसको हमें दूर करना होगा। फिर झाम यह भी देखे कि वर्किंग क्लास में यह झालें आहरू सैक्टर में है। हमारे वनर्जी साहब ने कहा कि डिफेंस प्रोडक्शन एम्प्लायीज को बोनस मिलना चाहिऐ जहां सेंट परसेंट प्राफिट होता है। मैं कहना चाहता हं कि जो एयरकडिशंड कमरों में बैठ कर काम करते है उनको तो बोनस मिले लेकिन जो देश की सीमाया पर प्रहरी खड़े है, सर्दी, वर्षा गर्मी में हमारे देश की रक्षा कर रहे हैं. उनको बोनस नही मिलना चाहिये ?

हमारे किसान जो खेता मे रात-दिन काम कर रहे है, उनको बोत्तस मही मिल रहा है, इसलिये इम बोनस के तरीके के बारे मे हमे सोचना पड़ेगा थौर इसे उत्पादन के साथ लाना पड़ेगा। जो फायूला तय किया गया है, उसके बारे मे मैं यह कहना चाहता ह कि इस बोनस को उत्पादन से जोड़ना चाहिये। प्राफिट का किस तरह से मैन्युपुलेगन होता है, किस तरह से उसमे खर्चे लाये जात है, प्राइमिंग पालिसी क्या है, यह सब देखना चाहिये।

एक फैक्टरी का यूनिट प्रपना उत्पादन प्रपने हिसाब से करता है, प्राइस उसके हिसाब से फिक्स करता है। जब तक हमारी प्राइतिंग पालिसी सही नही होगी, तबनक एक यूनिट तो 100 परसेंट दिखाता है स्रोर दूसरा यूनिट 5 परसेंट भी नही दिखायेगा, इसलिये प्राइसिंग पालिसी ठीक होनी चाहिये। जब प्राइसिंग पालिसी ठेक साधार पर होगा, उसको हम सही मानेगे। जब तक हम उत्पादन के साथ बोनस को लिंक नहीं. कहेंगे, प्राफिट के साथ सिंक करके की बात अही नही बैठती है.

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इस्से डिस्टार्थन पैदा होंचे । इसलिये ब्राइसिंग पालिकी ठीक होनी पाहिये।

हुछ सैक्टर ऐसे हैं, जिनकी मोनोपली है, बह पाहें जितनो प्राइस कर सकते हैं। उसी के साधार पर वहां का उत्पादक अभिक कहेगा कि मुनाफे के हिसाब से हमको बोनस फिस तो बह बात सही नहीं बैठेवी। इसिसये प्राइसिंग पालिसी को हमें ठीक देखना पड़ेगा।

इस विश्व के एक बास बात की घोर खेकेत किवा गया है कि जब तक देश का उत्पादन नहीं बड़ेगा, बोनस नहीं मिलना पाहिब । वेकिन इसमें घापने कैपिटलिस्ट के प्राफिट पर रोक नहीं लगाई है । घापने कहा है कि प्रोडक्टिय परपज में वह पैसा दूसरी इंडस्ट्रोज में सबेगा लेकिन इसमें प्रावधान कहा है ?

जहां तक दिविडेंड का सम्बन्ध है, बह घोरिजनल कैपिटल पर डिक्लेपर किया जाना चाहिए। प्राइवेट सैक्टर मे बोनस सेंपर के द्वारा भी प्राफिट होता है। जितना भी प्राफिट प्राइवेट सैक्टर कमाता है, उसका सेंट पर्सन्टेज है, जितना कि मजदूर को बेजेज दिये जाते है, उसी रेबिमो से उसको प्राफिट लेना चाहिए।

ग्रमर बाकी का प्राफिट दोबारा इंडस्ट्री में इन्वेस्ट हो, तव दो बोनस के लिए यह व्यवस्वा करने का परपज होगा, बरना इसका मतलब यह होगा कि सरकार वर्कसं सें बोनस को हटा कर इंडस्ट्रियसिस्ट्स को प्राफिट देना बाहती है, जो कि सही नहीं होगा।

इसलिए इस सीमित समय में मैं इतना निवेदन करना चाहता हूं कि यह सही दिशा से सही कवम है बेकिन जिस प्रकार का सही कदन हीना चाहिए, उतना वह दिस 2004 200---? सही नहीं है भीर अब तक प्राहमिस पालिसी नहीं होगी, खर्चा उसमें क्या जोता जाये, क्या प्राफिट हो, किस तरह ते इन्वैस्ट किया जायेगा, इस पर प्रापका कंट्रोल नहीं होगा, तब तक इस प्रकेले मेजर से कोई बहुत बड़ी सफलता ग्रापको मिलने बाली नहीं है।

¹ SHRI D. D. DESAI (Kaira) : Sir, I have been both an employee and an employer, labourer and an employer of labour. In a country like India which is pror in caputal, it is unfortunate that we should go in for a controversial discussion. Here the primary responsibility (*Interruptions*).

MR. CHAIRMAN : Is it the pleasure of the House that we sit for a few more minutes?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRIK. RAGHU RAMAIAH): I have consulted the Opposition leaders. They have no objection.

SHRI D. D DESAI: Our country is quite poer. Our emphasis should be on savings and investment; and the capitalhungry conditions have been continuing for the last 25 years. We have seen that a large number of countries like those which were defeated during the War have come to the top of the nations' list, whereas India continues to be at the boottom and something has been wrong. And it has to be examined. We had also suffered infiationary problems; with the result, the labour itself had difficulties in meeting its daily requirements. The galloping , inflation had reached a figure of some where near 27% or so; and this problem was solved by the country in a very disciplined manner and we expect these things to be continued for some time.

18 hrs.

The unemployment position in the country is scate. My friends are sware that in spice of our best efforts, the registers of the employment exchanges all over the country are plling up. There is one-way traffi

Bonus (Amdt.) Bill

179 Res. and Payment of FEBRUARY 3, 1976 Res. and Payment of TRO Bonus (Amdt.) Bill

[Shri D. D. Desai]

from the villages to the towns. In fact, the farmers are finding that their produce is not getting an economic price and, to that extent, the jobs in the cities are most attractive. The influx of people to the cities, if anything is an indication of the favourable climate in the cities.

While the labour is organised the farmers 1's no organized. The result is that the farmers are not getting a fair deal. Recently, we had the World Bank Report that Indian raw materials like cotton, jute and sugarcane are sold at a fraction of the interna tional price whereas the finished goods are able to get a higher price. Though the machinery is the same, our productivity is one-fifth or one-sixth of that of eastern Asia. In fact, Taiwan, Hong Kong and Singapore have higher productivity than us.

The question of relating it to production is also not correct, because investment in equipment should have the maximum return. What we are doing today is increasing the equipment and having higher production. This does not really bring us to any worthwhile situation.

Coming to per capita income, if our friends from the labour side compute the per capita income in India, it will be about Rs. 800 and odd, which is composed of both the cities and rural areas. If you go into the break-down the per capita income, in the city will be about Rs. 2,000 and in the rural areas between Rs. 300 and 500. In other words we are now penalising the rural are which really support us. I would say that even in our recent elections, all the cities have defeated us. While most of the members of the opposition have been from the cities, the Congress has won seats in the rural areas. This is in spite of the appeasement that we have made to the cities. Shri Mavalankar was speaking about the cities. The cities are nothing but labour centres " Take the case of J. P. All the bac king that

he got was from the cities, not from the

rural areas. In the rural areas he was de feated even in the Gujarat elections. Whereas we won in the rual areas, in the panchayat elections, we lost in the cities. This is our problem.

MR. CHAIRMAN : They will think you are punishing them.

SHRID. D. DESAI : We are not punishing them. We are only saying that the rural areas are poor and they are being made further poorer. Today, in spite of our jute or cotton growers getting a smallreturn, the mills are not competitive. The reason is the burden of the equipment. There is so much of idle capacity for the equipments that we are not competitive and the world over we are being priced out. - 0 1 1 1 mm P

SHRI VASANT SATHE: Then, why don't you support the concept of minimum wage for agricultural labour? You should ensure that. You should move the Minister to get it done.

SHRI D. D. DESAI : Shri Sathe seems to think that we are not supporting the concept of minimum wage for agriultural labour. It is not a fact. Agricultural labour are supported by the farmers in the rural areas. Otherwise, how do they exist ?

There has been talk about balancesheets. If there is a fraudulent balancesheet the penalty is jail. Therefore, it can be easily checked. And if any auditor certifies such a fraudulent balance-sheet, his certificate can be cancelled. Therefore, laws do exist for taking care of these things.

Regarding allocable surplus, I would say that it is calculated after providing for essentials of expenditure and nothing more.

SHRI VASANT SATHE : They are notional.

SHRI D. D. DESAI : Thy are not notional. There has been talk also about bonus shares being issued. Bonus shares represent nothing but the dividend that was denied. It is equivalent to the provident fund or

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gratuity amount which people retain. The reason for such retention is obvious, because the incompetation of bonus shares is less than that on dividend. Therefore it is Government's intention that the money should remain with the industry for additional equipment to provide for jobs. It is a basic policy.

Shri Mavalankar made the point that the measures are in favour of the industrialists and industries. I would tell him that the incentives provided by other countries in the world, including communist countries, for the setting up and operation of industries are much more than here. The result is that there is already capital and technological flight.

I support the Bill.

डा० कैलास (बम्बई दक्षिण) - = -सभापति महोदय, मैं श्रम मंत्री द्वारा प्रस्तूत पेमेंन्ट ग्राफ बोनस ऐक्ट के संशोधन का समर्थन करने ग्रौर श्री इन्द्रजीत गुप्ता के प्रस्ताव का विरोध करने के लिए खड़ा हुआ हूं। श्री मावलंकर जी ने कहा कि कन्वीनिएंटली हम गांधी जी को कोट कर देते हैं या किसी व्यक्ति को कोट कर देते हैं। लेकिन उन्होंने भी कन्वीनिएंटली जो किया वह भूल गए कि 1972 में हमने 8.33 का फारमुला ऐक्सेप्ट किया था लेकिन उस के साथ में यह भी कहा था कि जो कम्पनी नुकसान में जाएगी उस को भी बोनस देता पडेगा। उस समय मावलंकर जी इस विषय पर चुपचाप रह गए, उस पर कोई टीका टिप्पणी नहीं की । क्या वे ग्राज भी चाहते है कि नुकसान करने वाले कारखाने भी बोनस दे।

में इस बिल का समर्थन इसलिए भी कर रहा हूं कि सन् 1947 में हमें स्वतंत्रता मिली लेकिन सन् 1971 से म्राधिक स्वतंन्वता, सामाजिक न्याय और कैसे एक व्याक्ति का स्वाभिमान बढ़े उस की ग्रोर हमारा युढ षुरु हुग्रा है ग्रौर उस नाते से जब लोक सभा

ने 1971 में इसलिये निर्णय लिया कि उस समय देश का वातावरण ऐसा था कि हमें मजदूरों की सहायता करके उनसे प्रोडक्शन बढाने कं लिए प्रात्साहन दें। इसलिये हम ने यह कदम उठाया था। लेकिन म्राज हमें यह देखना है कि जब मजदूरों को ठीक ठाक मिल रहा है पर बेकारों की संख्या जो इतनी बढती चली जा रही है, उन्ह भी हम कुछ द। बहुत लोग एसे हैं जिन को हम कोई नौकरी नहीं दे पा रहे हैं, तो उन की सहायता करने के लिए यह श्रावश्यक हो जाता है कि जो म्रागेंनाइज्ड लेवर है उस से थोड़ा त्याग ग्रौर तपस्या की भावना से काम करने क लिए हम कहे। इस बिल में उन्हें भी कुछ मिले जिससे यह सहलियत भी दी कि ग्रब उन्हें 40 रुपयें जो मिलते थें तो ग्रब हम उन्हें 100 रुपये दिया करेंगे और इसके अलावा उस क्षेत्र को जो इस बोनस बिल में लिया गया है, जैसे बैक, एल ग्राइ सी नहीं ग्राती थी, इत्यादि तो मैं ऐसा मानता हूं कि आधिक उन्नति, सामाजिक न्याय स्रोर व्यक्ति के व्यक्तित्व को ऊंचा बढाने के उद्देश्य से सरकार ने यह काम किया है और इस बोनस एकट के नाम से, इस के जरिए से इन दो तीन बातों को रखकर हम उन्हें भी काफी उन्नति के क्षेत्र की ग्रोर ले जाना चाहते हैं। मैं बताना चाहता हं कि श्रम मंत्री जी को ध्यान रखना होगा जैसे जब ग्राप भी, सभापति जी, बोल रहे थे तो ग्रापने ठीक कहा था कि माज लेबर लीडर्स कऊपर बडी जिम्मेदारी का विषय आया है, उनको ठीक तरह से खडे डोने का समय आया है कि किस तरह से वे मालिकों के मुकाबले में खड़े हो सकते हैं। मालिकों ने कितनी इन्वेन्टरी रखी है, या फिजलखर्ची तो नहीं कर रहे हैं---इन बातों पर श्रम नेता को पूरा ध्यान रखने के लिए बाध्य होना पड़ेगा तब ही मजदूरों का भला हो सकेगा। श्रमिक कारखानों के चलाने में पार्टीसिपेशन ऊपर से लेकर नीचे तक रहे तब ही इस बिल से लाभ होगा। वे देखे

कि कितना प्रोडन्शन होना नाहिए, कितनी इन्वेन्टरो रबनो बाहिर, क्या प्राइसिंग पालिसी हो भौर किस बकार निर्माय को बस्तुमों का वितरण किया जा रहा है। जब तक यह महीं होगा तब तक शायद जो फायबा इस बिल से सरकार सोब रहो है, वह नहीं हो सकेगा। इसम लिए एब ऐसा यंत्र बनाना होगा तथा जबतक कि मजदूर नेता इतने प्रवल न हो जाये कि गुविबन एक्टिविटीब के साथ साथ मबहूरों को पार्टीसोपेशन के योग्य बना सकों। अन नेता राजनोति में पड़कर सिर्फ मजदूरों को तनक्ष्वाह पर ध्यान न करें, हड़ताल न करवायें, बन्द की बातें न करने सग आयें। उसी प्रकार से मंत्रीओं ने कहा कि प्रोडक्शन बड़े तो इस बोनस बिल के विश्लेषण में कहीं यह भी लिखा जायें घर्यात यह भी कह देना बाहियें या राज्य सरकारों को केन्द्र हिदायत करे कि 11 से 19 तक मजदूरों को रखने बासे कारवानों को बोनस के लिए सतर्क रहेंगे। उसके लिए उनको माप कुछ याइडलाइन्स देवें ही उसमें यह भी जरूर कों कि वह इस प्रकार की मंगीनरी समय समय पर बदलें कि प्रोडकशन बढ़े तथा व्यान रखे कि जहां इप्लीकेशन आफ बुक्स होता हो, जिसके सिए माननीय समासद देसाई जी ने कहा कि माहिटर्स 🖠 लेकिन उनको मिल मालिक बरीद लेखें हैं, घोबा दे सकते हैं और घोवा दे भी रहे हैं, तो उसके लिए लेवर लीडर्स को तैयार होना पड़ेगा या राज्य सरकार की मतीनरी इप्सीकेंजन आफ बुक्स को समाप्त करने 🕏 लिये कारगर कदम बढाये।

इसी प्रकार मंत्री जी ने ठीक कहा कि बोनस बिस में ठीक कहा गया है कि कमाई का कुछ हिस्सा मिले, दूसरा मशीनों को ठीक करदे के लिए रूपया रखें तथा कारवाने को बढ़ाने के लिए स्पया रखें जिससे ज्यादा मजबूरों को रख सर्जे---वेकारी के प्रश्न को इस

Res. and Payments of State Bonus (Anata) Bill

करने के लिए जो बाद रखी नहें है का प्रोक्सका को बढ़ाने के लिए जो क्यका रखा वार्षे उसके लिगे केन्द्रीय सरकार क्या मयौनरी रखेंनें। इस प्रकार से जो क्या रखा जा रहा है रखा आयेगा उसको खर्च करने के लिए हर वर्ष या दो तीन वर्ष की जो धववि रखी बावेगी उसके सम्बन्ध में राज्य सरकारों को कुछ सूचना अवस्य देनी चाहिये जिसके वह क्या उस ही कार्य में खर्च किया जा सके।

इसी प्रकार से नेरी समझ में नहीं झाता इसमें बीस परसेंन्ट की लिमिट क्यों रखी गई है। हमें छूट दे देनी चाहिए कि अब कारखाने वाले ज्यादा कमा रहे हैं वह 30 या 40 परसेंट भी देना चाहें भौर लेवर जीवसे के साथ उनका समझौता हो जाता है तो वह दे। घगर इसको घाप बिल में नहीं रखते तो बोड़ी सी कमी इस बिल में नजर या रही है, जिस पर टीका टिप्पणी की जा रही है वह भी नहीं होती।

मती जी ने अपने भाषण में इस बात का भी जिन्छ किया है कि हमें एक्सपोर्ट को भी बढावा देना है। प्रोडक्शन बढ़े, साम अनता को जरूरी बीजे मिलने लगे लेकिन एक्सपोर्ट भी हो। इसलिए एक्सपोर्ट हाउसेज पर भी ब्यान रखना होगा कि हर वर्ष वे एक्सपोर्ट बढा रहे हैं या नहीं। अगर वे एक्सपोर्ट नही बढाते हैं तो उनपर कठोर कार्यवाही करनी होगी घौर वे वोनस विस जो एक्ट बन रहा है वे उससे जुदा कसे रह सकते है। मैं मावलंकर जी से प्रार्थना करूंगा कि बहु समझें हमने इस पालिमेंन्ट में समय समय पर झमेन्डमेंन्ट्स किए जिसमें झाप भी साथ बे। 8.33 के बजायें 10 परसेंस्ट का झमेंन्डमेंन्ट भी भा सकता है लेकिन तब थव इस ही देश की माणिक स्विति इतनी मण्छी हो जाये। हमारी सरकार हमेता ही प्रोप्नेसिव रही है। 19 मा 20 परसेंग की स्थिति

185 Res. and Payment of MAGHA 14, 1897 (SAKA) Res. and Payment of 186 Bonus (Amdt.) Bill Bonus (Amdt.) Bill

जब भी धायेगी वह तुरन्त इस लिमिट को भी हटा देगी। उस समय जब 8.33 परसेंन्ट की मांग की थी, दी गई वह किसी के हुवम से वह माना गया था या एलेक्शन जीतने के लिये माना गया था, यह कहना मैं समझता हूं मावलंकर जी जैसे प्राध्यापक के लिये शोमा नहीं देता।

क्या मैं उन से पूछूं कि वह क्या पढ़ाते थे माज से 3 साल पहले मौर माज वे क्या पड़ा रहे हैं। मैं इन से कहं 5 साल पहले जिस प्रकार पढाते थे वही माज भी पढायें तो उसका उत्तर यह ही होगा कि परिस्थिति तथा समय पर यह निर्भर करता है। इसी-लिये हम ने उस समय जो निर्णय लिया या वह भाज गलत साबित हो रहा है। भौर उसे हमें ठीक करना चाहिये। हमें ग्रायिक स्वतंत्रता गरीबों को देनी है, हमें उन बेकारो की तरफ भी देखना है भौर उस नाते हम ने भ्रपने मजदूरों को किसी भी प्रकार का बिना नकसान पहंचाये तथा उन का पूरा हित देखते हए एक बिल लाया गया है। सभापनि जी मैं यह बताने का प्रयत्न कर रहा था कि जो कारखाना कुछ कमा रहा है वह बन्द न हो जाये और हमारा एक्सपोर्ट ज्यादा बढ़े इसलिये इस बिधेयक को पेश किया गया है। मैं ग्राशा करता हं कि वेन्द्र कुछ गाइडलाइन्स प्रवश्य स्टेट गवर्नमेंन्टस को भेजेगे या इस प्रकार की दी जायेगी जिस से की जो कुछ भी इस बिल की मंगा है वह पूरी हो सके क्योंकि इम्प्लीमेंटेंगन स्टेंट सरकार के द्वारा होने वाला है। उस में कहीं कमी न रह जाये इसलिये झावश्यक हो जाता है कि श्रम मंत्री जी इस पर ध्यान रखेंगे तथा झावश्यक निर्देश राज्य सरकारों को भिजवाने की कुपा करेंगे।

भान्त में मैं लेवर लीडर्स से, खास कर माननीय इन्द्रजीत गुप्त से प्रार्थना करता हूं कि वे भ्रपने प्रस्ताव को वापस ले, देश के हित में। मुझे आशा है कि वह ग्रवण्य इस पर विचार करेंगे।

MR_CHAIRMAN : The hon. Minister.

The Minister of Labour (Shri Raghunatha. Reddy : Mr. Chairman Sir. 1 am extremely thankful to all the hon. Members who have taken part in the debate..

MR. CHAIRMAN : He may continue tomorrow.

The House stands adjourned till II A.M. tomorrow.

1.16h.

The Lok Sabha then adjourned till bleven of the Clock on Wednesday, February, 4, 1976/Magha 15, 1897(Saha)